

**1780**  
**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 19 of 2014**

**IN THE MATTER OF:**

**Dr. Kashmiri Kakati**

----- **Petitioner / Applicant**

**Versus**

**Union of India & Ors**

----- **Respondents**

**I N D E X**

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<b>1.</b>	Compliance Affidavit on behalf of the Respondent no. 4, Pollution Control Board, assam, pursuant to the order dated <b>24.07.2023</b> , <b>08.02.2024</b> and <b>08.02.2024</b> passed by this Hon'ble Tribunal	1-3
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FILED BY:



**Avijit Roy**  
**Advocate**

**For the THE POLLUTION**  
**CONTROL BOARD, ASSAM/Respondent**  
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**Email: avijitroy.aor@gmail.com**

**Filed On : .04.2024**

1781

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 19 of 2014

IN THE MATTER OF:

Dr. Kashmiri Kakati

----- Petitioner / Applicant

Versus

Union of India & Ors

----- Respondents

Reply affidavit cum Status Report on behalf of the Respondent no. 4,  
Pollution Control Board, Assam, pursuant to the order dated 24.07.2023,  
08.02.2024 and 08.02.2024, passed by this Hon'ble Tribunal

I, Smti. Mousumi Bardalai, aged about 54 years, working as Senior Environmental Engineer and Nodal Officer (Legal), having its office at Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That I am the Senior Environmental Engineer and Nodal Officer (Legal) in the Pollution Control Board, Assam and I am fully conversant with the facts and circumstances of the present case and I am duly authorized to affirm and swear this affidavit on behalf of the Pollution Control Board, Assam.
2. That the answering respondent begs to submit that the answering respondent had issued direction under Sec. 5 of the Environment (Protection) Act, 1986 to the M/s Coal India Ltd and M/s Oil India Ltd for their non-compliance to take steps regarding certain violations and said directions were sent to the above entities vide letter dated 18.06.2020



*Mk*  
25.4.2024

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and 22.07.2021 respectively. Copies of the Letter dated 18.06.2020 and 22.07.2021 are annexed as **Annexure-A and B**.

3. That, it is submitted herein that the M/s Coal India Ltd suspended the entire operation of coal mining w.e.f 03.06.2020. The entire operation was suspended till 28.02.2022.
4. That the North East Coal India Ltd. submitted its reply dated 03.07.2020 against the aforesaid Show Cause Notice dated 18.06.2020 of the answering respondent Board . Copy of the Reply dated 03.07.2020 of the North East Coal India Ltd. is annexed as **Annexure-C**.
5. That, subsequently, M/s Coal India Ltd started their operation for its unit M/s Tikak Colliery (Tikak OCP and Tikak Extension OCP) with mandatory consent to operate from the PCBA, i.e. the present answering respondent Board. Specific Condition for environmental safeguards has been mandated by the answering respondent Board in its renew Consent order dated 05.04.2023 with validity up to 31.03.2027. Copy of the Consent Order dated 05.04.2023 is annexed as **Annexure-D**.
6. That, it is submitted herein that the M/s Oil India Ltd had complied with the direction of the PCBA, i.e. answering respondent and such compliance has been verified by the answering respondent. Regarding the issue of closure and shifting of an Oil Collection Station (OCS) from the area of concern, it may be noted that there is only one OCS in the area of concern and dismantling and shifting of the system would lead to further adverse impact on the environment as the process would involve laying out of number of pipelines. Moreover, the M/s Oil India Ltd had not carried out any new drilling activity in the area of concern since 2005.



*Mrl*  
25.4.2024

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7. That as regards the averments made in the prayer of the application, the answering respondent is duty bound to abide by any directives passed by the Hon'ble Tribunal in the present facts and circumstances of the case.

8. That the answering craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.



"Solennly affirmed before me this day I certify that I read over and explained the contents to the deponent and that the deponent seemed perfect to understand them"

VERIFICATION

*MR* 25.4.2024

*Mousumi Sardalal*  
DEPONENT

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 25<sup>th</sup> day of April, 2024



*Mousumi Sardalal*  
DEPONENT

*MR* 25.4.2024



## Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

(An ISO 9001:2008 & BS OHSAS 18001:2007 Certified Organisation)

No. WB/T-279720-21783

Dated, Guwahati the, 22<sup>nd</sup> July, 2021

To,

✓ The Chief General Manger,  
Oil India Limited,  
Percy Evans Road,  
Duliajan, Dibrugarh

Pollution Control Board, Assam

Receipt No. 270

Date 26-7-21

Signature Mh

**Sub: Directions under Section 5 of Environment (Protection) Act, 1986.**

Sir,

**Whereas**, "hazardous waste" means any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other wastes or substances as included in the Schedule-I,II&III of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016;

**Whereas**, "other wastes" means wastes specified in Part B and Part D of Schedule III for import or export and includes all such waste generated indigenously within the country;

**Whereas**, as defined in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 "occupier" in relation to any factory or premises, means a person who has, control-over the affairs of the factory or the premises and includes in relation to any hazardous and other wastes, the person in possession of the hazardous or other waste;

**Whereas**, Rule-4 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 clearly stipulates the responsibilities of the occupier for management of hazardous and other wastes;

**Whereas**, Rule-4(1) states that the occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes generated within their premises;

**Whereas**, a number of Oil & Gas exploration & production activities including drilling of Oil & Gas, transportation, etc. are being carried out by you in various locations within Sivasagar & Charaideo districts and contiguous areas. (Jorhat & Golaghat) (Cachar & Karimganj) (Dibrugarh & Tinisukia);

**Whereas**, Crude oil and natural gas production generates considerable amount of Hazardous wastes including Drill cuttings excluding those from water based mud (Schedule-I,2.1), Sludge containing oil (schedule-I,2.2), Drilling mud containing oil (Schedule-I,2.3);

**Whereas**, there is a significant possibility of generation of Used oil (Schedule-I,5.1), Empty barrels/containers/liners contaminated with hazardous chemicals/wastes (Schedule-I,33.1), Contaminated cotton rags or other cleaning, materials (Schedule-I,33.2), Sludge from treatment of waste water (ETP sludge) (Schedule-I,34.2) from auxiliary activities and installations such as workshops, Mobile ETPs etc.

**Whereas**, as per Schedule-VII of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, Pollution Control Board Assam is the prescribed Authority in the state of Assam to undertake inventorization of hazardous and other wastes, implementation of programmes to prevent or reduce or minimize the generation of hazardous and other wastes and to initiate Action against violations of these rules;

Contd....p/2



## Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

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-2-

Now, Therefore, in view of the abovementioned facts and circumstances and in Exercise of the Powers conferred upon the Board under Section 5 of the Environment (Protection) Act, 1986 [delegated vide. S.O 23(E) dated 08.01.1997], you are hereby directed to furnish details of the hazardous and other waste handled within the premises of each drilling location, associated production installations (GGS/OCS, GCS, etc.), Effluent Treatment Plants, Workshops etc. in the format appended with this notice alongwith status of authorization of each installation, within thirty (30) days from the issue of this notice, failing which action shall be initiated against your unit as per Rule 23(2) of The Hazardous Waste & Other wastes (Management & Transboundary) Movement Rules, 2016.

Yours faithfully,

Member Secretary(i/c)

Dated Guwahati, the 22<sup>nd</sup> July, 2021

Memo No. WB/T-279/20-21/83-A  
309

Copy to:

1. The Regional Director, Central Pollution Control Board, North Eastern Regional Office 'TUM-SIR', Lower Motinagar, Near Fire Brigade HQ, Shillong-793014 for kind information.
2. P.A to the Chairman, PCBA for kind appraisal of Hon'ble Chairman.
3. The Regional Head, Regional Office, Dibrugarh, PCBA for information.

Member Secretary(i/c)

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## Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

(An ISO 9001:2008 & BS OHSAS 18001:2007 Certified Organisation)

No. WB/Z-IV/T-279/01-02/199<sup>291</sup>

Dated Guwahati the, 18<sup>th</sup> June, 2020

To

The General Manager  
North Eastern Coal Fields  
(A unit of Coal India Ltd.)  
P.O.: Margherita-786181  
Dist.: Tinsukia (Assam).

Sub: SHOW CAUSE NOTICE.

**WHEREAS**, under section 17, clause (1), sub clause (a) of the Water (Prevention and Control of pollution Act), 1974 one of the functions of The Pollution Control Board Assam is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof;

**WHEREAS**, under section 24 of the Water (Prevention and Control of pollution Act), 1974 use of stream or well for disposal of polluting matter is prohibited;

**WHEREAS**, Subsection 1 of section 24 as mentioned above, states that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any 1 stream or well or sewer or on land;

**WHEREAS**, your organization have been dealing in activities like extraction and mining of Coal, from different collieries located at Ledo, Margherita, Tirap area of Tinsukia district in Upper Assam;

**WHEREAS**, it is seen that while extracting coal from the coal mines, lots of wastes in both liquid and solid form is generated from the coal mines and thereby polluted the whole environment including nearby water bodies;

**WHEREAS**, you have been operating your activities in some areas, which are located under Reserve Forest area and you have been operating without any prior clearance from the Forest Department;

**WHEREAS**, you have been operating your activities, without having primary ETP/STP for treatment of effluents generated from the coal mines, which are acidic in nature and also without any footing wall at OB dump;

**WHEREAS**, you are operating your unit without obtaining CTE/CTO as per Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981, which indicates clear violation of the aforesaid Acts & Rules;

Contd....p/2

Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.  
Phone : 2652774 & 2550258 : Fax : 0361-2550259 ; Gram : POLLUTIONCONTROL  
E-mail : membersecretary@pcbassam.org; Website : www.pcbassam.org  
Regional Offices at : Dibrugarh, Golaghat, Sibsagar, Tezpur, Guwahati, Bongaigaon, Nagaon & Silchar.



## Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

(An ISO 9001:2008 & BS OHSAS 18001:2007 Certified Organisation)

-2-

NOW, THEREFORE, in view of the abovementioned facts and circumstances the Pollution Control Board Assam is constrained to inform you that, you have nonchalantly violated the provisions of the Environmental Act and Rules as quoted above thereby posing threat to the surrounding Environment. In Exercise of the Powers conferred upon the Board under section 33(A) of The Water (Prevention and Control of pollution Act), 1974 and Section 5 of the Environment (Protection) Act.1986 [delegated vide. S.O 327(E) dated 10.04.2001], you are hereby directed to **SHOW CAUSE** within 15 (fifteen) days, why stringent penal action shall not be initiated against your unit including payment of compensation fine for the violations committed by you and threat being posed by your activities as stated above to the environment.

*[Signature]*

Member Secretary (i/c)

Dated Guwahati the, 18<sup>th</sup> June, 2020

Memo No. WB/Z-IV/T-279/01-02/199 - A,

Copy to:

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1. The Staff Officer to the Chief Secretary to the Government of Assam for kind appraisal of the Chief Secretary.
2. The Principal Secretary to the Government of Assam, Environment & Forests Deptt., Dispur, Guwahati-6 for kind information.
3. The Deputy Commissioner, Tinsukia District for favour of kind information.
4. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
5. The Regional Executive Engineer (i/c), Regional Office, Dibrugarh, PCBA for information & necessary action.

*o/c*

*[Signature]*

Member Secretary (i/c)

Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.  
Phone : 2652774 & 2550258 : Fax : 0361-2550259 ; Gram : POLUTIONCONTROL  
E-mail : membersecretary@pcbassam.org; Website : www.pcbassam.org

नार्थ ईस्टर्न कोलफील्ड्स  
कोल इण्डिया लिमिटेड  
(महारात्र कम्पनी)  
महा प्रबन्धक का कार्यालय  
मार्घेरिटा -786181 (असम)  
फोन - (03751)220283  
ईपिबिएक्स -03751-220329 /220339  
फैक्स - 03751 -220354  
कंपरित आइडी न.L23109WB1973GO1028844  
ई. मेल - gm.nec.cil@coalindia.in



**NORTH EASTERN COALFIELDS**

*Coal India Limited*

(A Maharatna PSU under MoC)  
**Office of the General Manager**

Margherita-786181 (ASSAM)

Phone - 03751 -220283

EPABX - 03751 - 220329 / 220339

Fax- (03751) - 220354

Corporate ID No. L23109WB1973GO1028844

**E-mail:** gm.nec.cil@coalindia.in

No. NEC/GM/2020/174/ 76

Date: 03.07.2020

To  
The Member Secretary (i/c)  
Pollution Control Board, Assam,  
Bamunimaidan, Guwahati - 21  
Assam

**Sub: Reply to Show Cause Notice.**

**Ref: No. WB/Z-IV/T-279/01-02/199/109 dated 18.06.2020**

Dear Sir,

In reference to the your above show cause letter, it is to inform you that North Eastern Coalfields, Margherita, a unit of Coal India Limited, has following collieries in and around Ledo, Margherita and Tirap area as mentioned in your letter under reference. They are namely Tirap Colliery, Tikak Colliery & Ledo OCP. Working in Ledo OCP has been stopped since 2018.

None of these three collieries are located in Reserve Forest area as indicated in paragraph No. 6 of your letter under reference.

As already mentioned, mining operations in Ledo OCP has been discontinued since 11.06.2018. Accordingly, mine pumping also has been discontinued. There was a mechanized ETP in Ledo OCP when the mine was in operation. Tikak Colliery is located on goaved out area of abandoned Baragolai underground mine, therefore water does not accumulate in the pit of Tikak OCP and as a result pumping of water from the mine is not required. However, 4 Nos. of tanks for settling of silt and lime-soda dozing for neutralization of runoff water are provided at the water discharge drain of the coal stock area of Tikak.

For Tirap Colliery as on date pumped out water from the colliery is treated in settling cum lime soda dozing tank to reduce the acidity of water and to arrest suspended solids.

The water samples from the settling tank discharge of Tikak and Tirap Colliery and ETP of Ledo OCP are tested at regular interval and report of the same are submitted to Pollution Control Board, Assam. The result of water samples of discharge of ETP of Ledo OCP, Tikak Colliery and Tirap Colliery are enclosed as **Annexure –I, II & III**. Results of the report indicate that pH value of all the collected samples are within permissible limit as per General Standards for Discharge of Environmental Pollutants Schedule VI under Environmental Protection Rules, 1986 Notification GSR 422(E).

Status of Renewal of Consent to Operate (CTO) for Tirap Colliery, Tikak Colliery & Ledo OCP are given as below.

**Tirap Colliery:**

Pollution Control Board Assam has granted renewal of Consent to Operate to Tirap Colliery for 2018-19 vide UAIN : PCB/F50/TI/001767/01/2018 dated 23.01.2019 (copy enclosed as **Annexure –IV**). Renewal for CTO was applied for the FY 2019-20, vide UAIN PCB/50/TI/006252/02/2019 dated 22.02.2019 along with the requisite fee through online portal of Ease of Doing Business, Assam (application enclosed as **Annexure -V**). Subsequently several queries have been raised by Pollution Control Board Assam through online portal which has been suitably replied by NEC, Margherita. Finally, Executive Engineer, Pollution Control Board Assam, has asked NEC, Margherita to submit a NOC from Forest Dept. vide his query dated 23.12.2019.

<sup>quote</sup>“As desired by Chairman sir, you are requested to submit NOC from Forest Dept”. <sup>unquote</sup>.

It is pertinent to mention here that Tirap Colliery is located in Revenue Land as per Revenue Map of Margherita Subdivision and certified by the Circle Officer, Margherita Revenue Circle, Margherita Sub-division, Govt of Assam (copy enclosed as **Annexure –VI**). This information regarding the land status had been subsequently uploaded in online portal vide dated 16.03.2020 along with the certified copy of the Map. Yet, the Executive Engineer reiterated for submitting of NOC from forest Dept vide his online query dated 23.03.2020. A copy of the query raised by Ex Engr Pollution Control Board Assam is enclosed as **Annexure – VII**.

NEC had made several requests to the Divisional Forest Officer, Digboi Division, Digboi, Assam, to issue a NOC and if required to conduct a joint survey along with revenue circle of Margherita Sub-division to ascertain the actual status of Tirap Colliery in regard to the Forest land vide our letter No. NEC/ GM/20/174/257 dated 16.03.2020 (copy enclosed as **Annexure- VIII**) and subsequent reminders vide our letters dated 18/04/2020 and 16/06/2020(copies enclosed as **Annexure –IX & X**). However, till date no action has been initiated in this regard. As soon as we receive the NOC from Forest Department we are going to submit the same to the Pollution Control Board, Assam.

Further, as the renewal of CTO application for the FY 2020-21 could not be processed online due to technical issue with portal, as per the telephonic advise, we have applied offline for the renewal of CTO for Tirap Colliery for the FY 2020-21 along with the requisite fee to the Regional Office, Dibrugarh, Pollution Control Board Assam vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 (Copy enclosed as **Annexure-XI**). Till date none of the office of Pollution Control Board, Assam had verbally or in writing instructed NEC/CIL to stop operation of mining. However, NEC had suo-moto suspended all the operation of Tirap Colliery from 03.06.2020.

**Tikak Colliery:**

Renewal of CTO of Tikak Colliery was granted for the FY 2018-19 by Pollution Control Board Assam Vide UAIN : PCB/F50/TI/001515/01/2018 dated 23.01.2019(enclosed as **Annexure-XII**). Application for renewal of CTO was submitted through online portal of Ease of Doing Business, Assam vide UAIN: PCB/F50/TI/006284/02/2019 dated 22.02.2019 (enclosed as **Annexure-XIII**).

However, a query has been raised by Executive Engineer, Pollution Control Board Assam, on dt.04/01/2020 which states as;

Quote “ As desired by the Chairman sir you are requested to submit the NOC from forest Dept for further processing of your CTO cases” Un-Quote.

Again, another query has been raised by Executive Engineer, Pollution Control Board Assam, on 23/03/2020, which states as;

Quote “ You are requested to upload the forest clearance of stage-I and status of stage – II at the earliest for further process” Un-Quote

Reply to the above queries has been given through online portal vide dated 16.03.2020 and 04.05.2020 respectively. Copy of the queries raised by Pollution Control Board Assam and subsequent reply is enclosed as **Annexure – XIV**.

Meanwhile mining activities has been stopped in Tikak Colliery since 24.10.2019. Application has been submitted for renewal of CTO for the Year 2020-21 through offline mode along with requisite fee vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 to Regional Office, Dibrugarh, Pollution Control Board Assam (copy enclosed as **Annexure - XI**). Till date none of the office of Pollution Control Board Assam had verbally or in writing instructed NEC/CIL to stop operation of mining due to non-receipt of CTO.

**Ledo OCP**

CTO was granted for Ledo OCP for the FY 2018-19 vide UAIN : PCB/F50/TI/001779/01/2018 dated 23.01.2019 (enclosed as **Annexure - XV**) and application for renewal of CTO for the FY 2019-20

was submitted through online portal of Ease of Doing Business Assam vide dated vide UAIN: PCB/F50/TL/006437/02/2019 dated 26.02.2019 (enclosed as **Annexure - XVI**).

Subsequently, query has been raised by Pollution Control board Assam through online portal and during reply NEC informed PCBA that, mining operation has been discontinued in Ledo OCP since 11.06.2018. However, query has been raised by Executive Engineer, Pollution Control Board Assam, on 04/01/2020 stating that;

**Quote**,"You are requested to submit the NOC from Forest Dept. for further processing of your consent cases at the earliest" **Un-Quote**

Accordingly, reply has been given by NEC vide dated 20.01.2020 (copy of the queries raised by Pollution Control Board Assam and subsequent reply is enclosed as **Annexure - XVII**). Renewal of CTO is yet to be granted by Pollution Control Board Assam.

Although the Ledo OCP is non-operational mine since 11.06.2018, application has been submitted for renewal of CTO through offline mode along with requisite fee vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 to Regional Office, Dibrugarh, Pollution Control Board Assam (copy enclosed as **Annexure - XI**).

It is pertinent to mentioned here that application for renewal of CTO for the FY 2019-20 and FY 2020-21 for different units of North Eastern Coalfields has not yet been regretted by Pollution Control Board, Assam.

Regarding the solid and liquid waste generated it is to inform you that coal mining operation in NEC mainly involves in removal of over burden (soil), pumping of accumulated water in quarry (if required) and extraction of coal.

Over burden removed during mining operation is dumped properly in designated OB dump so that it causes minimum erosion due to runoff during rainy season and has bare minimum impact on surrounding area. Whenever necessary check dam is also constructed and gully plugging is also done at the suitable location to arrest siltation. As per query raised by the Pollution Control Board Assam regarding the construction of footing wall at the OB dump of Tikak Colliery, an affidavit has been submitted through online portal vide dated 03.12.2018.

Moreover, North Eastern Coalfields conducts quarterly monitoring of ambient air, heavy metal, effluent water, drinking water and noise level etc for its mines and other units by Pollution Control Board,

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Assam approved laboratories and the reports are submitted to Pollution Control Board Assam with the six monthly compliance report. From the monitoring data it can be concluded that all the parameters are within permissible limit.

However, as mentioned earlier, mining operation in Ledo OCP and Tikak Colliery has been discontinued since 11.06.2018 and 24.10.2019 respectively. Moreover, North Eastern Coalfields has suspended its all mining operation w.e.f 03.06.2020. Copy of the suspension order is enclosed as **Annexure-XVIII**.

As seen from the above, NEC has applied on time for renewal of CTO for its units for FY-2019-20 and for FY-2020-21 which are yet not regretted by Pollution Control Board Assam. NEC do not discharge any poisonous, noxious or polluting matter determined in accordance with such standards as laid down by the State Pollution Control Board in to any stream or well or on land and monitoring data suggests that there is no impact due to mining operation done by North Eastern Coalfields. Moreover, North Eastern Coalfields has been streamlining the proposal for construction of ETP and Toe wall at OB dump.

In view to the above, we humbly submit that, North Eastern Coalfields, Margherita has not violated section 17.1.a, section 24, section 24.1, section 25 and section 26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981. We therefore appeal to your good office that penal action and compensation as shown in your notice may please not be imposed on NEC/CIL and the said show cause may kindly be vacated. We also request you for issuing the CTO for Tikak Colliery and Tirap Colliery for the year 2019-20 and 2020-21.

Thanking you

Encl: As stated

Yours Truly  
  
 General Manager  
 North Eastern Coalfields

Assam approved laboratories and the reports are submitted to Pollution Control Board Assam with the six monthly compliance report. From the monitoring data it can be concluded that all the parameters are within permissible limit.

However, as mentioned earlier, mining operation in Ledo OCP and Tikak Colliery has been discontinued since 11.06.2018 and 24.10.2019 respectively. Moreover, North Eastern Coalfields has suspended its all mining operation w.e.f 03.06.2020. Copy of the suspension order is enclosed as Annexure-XVIII.

As seen from the above, NEC has applied on time for renewal of CTO for its units for FY-2019-20 and for FY-2020-21 which are yet not regretted by Pollution Control Board Assam. NEC do not discharge any poisonous, noxious or polluting matter determined in accordance with such standards as laid down by the State Pollution Control Board in to any stream or well or on land and monitoring data suggests that there is no impact due to mining operation done by North Eastern Coalfields. Moreover, North Eastern Coalfields has been streamlining the proposal for construction of ETP and Toe wall at OB dump.

In view to the above, we humbly submit that, North Eastern Coalfields, Margherita has not violated section 17.1.a, section 24, section 24.1, section 25 and section 26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981. We therefore appeal to your good office that penal action and compensation as shown in your notice may please not be imposed on NEC/CIL and the said show cause may kindly be vacated. We also request you for issuing the CTO for Tikak Colliery and Tirap Colliery for the year 2019-20 and 2020-21.

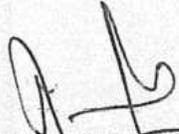
Thanking you

Encl: As stated

Yours Truly  
Sd/-  
General Manager  
North Eastern Coalfields

**Copy for kind information:**

1. Staff officer to the Chief Secretary to the Govt. of Assam.
2. The Principal Secretary to Govt. of Assam.
3. The Deputy Commissioner, Dist. Tinsukia.
4. P.A. to the Chairman, PCBA.
5. The Regional Executive Engineer (i/c), Regional Office, Dibrugarh.

  
General Manager  
North Eastern Coalfields

नार्थ ईस्टर्न कोलफील्ड्स

कोल इण्डिया लिमिटेड

(महारात्न कम्पनी)

महा प्रवन्धक का कार्यालय

मार्घेरिता -786181 (असम)

फोन - (03751)220283

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कॉर्पोरेट आईडी नं. L23109WB1973GO1028844

ई.मेल - gm.nec.cil@coalindia.in



**NORTH EASTERN COALFIELDS**

*Coal India Limited*

(A Maharatna PSU under MoC)

**Office of the General Manager**

Margherita-786181 (ASSAM)

Phone - 03751 -220283

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Corporate ID No. L23109WB1973GO1028844

E-mail: [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

No. NEC/GM/ /

Date:

To

The Member Secretary (i/c)  
Pollution Control Board, Assam,  
Bamunimaidan, Guwahati - 21  
Assam

Subject: Reply to Show Cause Notice

Ref: No. WB/Z-IV/T-279/01-02/199/109 dated 18.06.2020.

Dear Sir,

In reference to the your above show cause letter, it is to inform you that North Eastern Coalfields, Margherita, a unit of Coal India Limited, has following collieries in and around Ledo, Margherita and Tirap area as mentioned in your letter under reference. They are namely Tirap Colliery, Tikak Colliery & Ledo OCP. Working in Ledo OCP has been stopped since 2018.

None of these three collieries are located in Reserve Forest area as indicated in paragraph No. 6 of your letter under reference.

As already mentioned, mining operations in Ledo OCP has been discontinued since 11.06.2018. Accordingly, mine pumping also has been discontinued. There was a mechanized ETP in Ledo OCP when the mine was in operation. **Tikak Colliery** is located on goaved out area of abandoned Baragolai underground mine, therefore water does not accumulate in the pit of Tikak OCP and as a result pumping of water from the mine is not required. However, 4 Nos. of tanks for settling of silt and lime-soda dozing for neutralization of runoff water are provided at the water discharge drain of the coal stock area of Tikak.

For **Tirap Colliery** as on date pumped out water from the colliery is treated in settling cum lime soda dozing tank to reduce the acidity of water and to arrest suspended solids.

The water samples from the settling tank discharge of Tikak and Tirap Colliery and ETP of Ledo OCP are tested at regular interval and report of the same are submitted to Pollution Control Board, Assam. The result of water samples of discharge of ETP of Ledo OCP, Tikak Colliery and Tirap Colliery are enclosed as **Annexure –I, II & III**. Results of the report indicate that pH value of all the collected samples are ~~to be~~ within permissible limit as per General Standards for Discharge of Environmental Pollutants Schedule VI under Environmental Protection Rules, 1986 Notification GSR 422(E).

Status of Renewal of Consent to Operate (CTO) for Tirap Colliery, Tikak Colliery & Ledo OCP are given as below.

**Tirap Colliery:**

Pollution Control Board Assam has granted renewal of Consent to Operate to Tirap Colliery for 2018-19 vide UAIN : PCB/F50/TI/001767/01/2018 dated 23.01.2019 (copy enclosed as **Annexure –IV**). Renewal for CTO was applied for the FY 2019-20, vide UAIN PCB/50/TI/006252/02/2019 dated 22.02.2019 along with the requisite fee through online portal of Ease of Doing Business, Assam (application enclosed as **Annexure -V**). Subsequently several queries have been raised by Pollution Control Board Assam through online portal which has been suitably replied by NEC, Margherita. Finally, Executive Engineer, Pollution Control Board Assam, has asked NEC, Margherita to submit a NOC from Forest Dept. vide his query dated 23.12.2019.

<sup>quote</sup>“As desired by Chairman sir, you are requested to submit NOC from Forest Dept”. <sup>unquote</sup>

It is pertinent to mention here that Tirap Colliery is located in Revenue Land as per Revenue Map of Margherita Subdivision and certified by the Circle Officer, Margherita Revenue Circle, Margherita Sub-division, Govt of Assam (copy enclosed as **Annexure –VI**). This information regarding the land status had been subsequently uploaded in online portal vide dated 16.03.2020 along with the certified copy of the Map. Yet, the Executive Engineer reiterated for submitting of NOC from forest Dept vide his online query dated 23.03.2020. A copy of the query raised by Ex Engr Pollution Control Board Assam is enclosed as **Annexure – VII**.

NEC had made several requests to the Divisional Forest Officer, Digboi Division, Digboi, Assam, to issue a NOC and if required to conduct a joint survey along with revenue circle of Margherita Sub-division to ascertain the actual status of Tirap Colliery in regard to the Forest land vide our letter No. NEC/ GM/20/174/257 dated 16.03.2020 (copy enclosed as **Annexure- VIII**) and subsequent reminders vide our letters dated 18/04/2020 and 16/06/2020(copies enclosed as **Annexure –IX & X**). However, till date no action has been initiated in this regard. As soon as we receive the NOC from Forest Department we are going to submit the same to the Pollution Control Board, Assam.

Further, as the renewal of CTO application for the FY 2020-21 could not be processed online due to technical issue with portal, as per the telephonic advise, we have applied offline for the renewal of

CTO for Tirap Colliery for the FY 2020-21 along with the requisite fee to the Regional Office, Dibrugarh, Pollution Control Board Assam vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 (Copy enclosed as **Annexure-XI**). Till date none of the office of Pollution Control Board, Assam had verbally or in writing instructed NEC/CIL to stop operation of mining. However, NEC had suo-moto suspended all the operation of Tirap Colliery from 03.06.2020.

**Tikak Colliery:**

Renewal of CTO of Tikak Colliery was granted for the FY 2018-19 by Pollution Control Board Assam Vide UAIN : PCB/F50/TI/001515/01/2018 dated 23.01.2019(enclosed as **Annexure-XII**). Application for renewal of CTO was submitted through online portal of Ease of Doing Business, Assam vide UAIN: PCB/F50/TI/006284/02/2019 dated 22.02.2019 (enclosed as **Annexure-XIII**).

However, a query has been raised by Executive Engineer, Pollution Control Board Assam, on dt.04/01/2020 which states as;

**Quote** "As desired by the Chairman sir you are requested to submit the NOC from forest Dept for further processing of your CTO cases" **Un-Quote**.

Again, another query has been raised by Executive Engineer, Pollution Control Board Assam, on 23/03/2020, which states as;

**Quote** "You are requested to upload the forest clearance of stage-I and status of stage – II at the earliest for further process" **Un-Quote**

Reply to the above queries has been given through online portal vide dated 16.03.2020 and 04.05.2020 respectively. Copy of the queries raised by Pollution Control Board Assam and subsequent reply is enclosed as **Annexure – XIV**.

Meanwhile mining activities has been stopped in Tikak Colliery since 24.10.2019. Application has been submitted for renewal of CTO for the Year 2020-21 through offline mode along with requisite fee vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 to Regional Office, Dibrugarh, Pollution Control Board Assam (copy enclosed as **Annexure - XI**). Till date none of the office of Pollution Control Board Assam had verbally or in writing instructed NEC/CIL to stop operation of mining due to non-receipt of CTO.

**Ledo OCP**

CTO was granted for Ledo OCP for the FY 2018-19 vide UAIN : PCB/F50/TI/001779/01/2018 dated 23.01.2019 (enclosed as **Annexure - XV**) and application for renewal of CTO for the FY 2019-20 was submitted through online portal of Ease of Doing Business Assam vide dated vide UAIN: PCB/F50/TI/006437/02/2019 dated 26.02.2019 (enclosed as **Annexure - XVI**).

Subsequently, query has been raised by Pollution Control board Assam through online portal and during reply NEC informed PCBA that, mining operation has been discontinued in Ledo OCP since 11.06.2018. However, query has been raised by Executive Engineer, Pollution Control Board Assam, on 04/01/2020 stating that;

**Quote**“You are requested to submit the NOC from Forest Dept. for further processing of your consent cases at the earliest” **Un-Quote**

Accordingly, reply has been given by NEC vide dated 20.01.2020 (copy of the queries raised by Pollution Control Board Assam and subsequent reply is enclosed as **Annexure – XVII**). Renewal of CTO is yet to be granted by Pollution Control Board Assam.

Although the Ledo OCP is non-operational mine since 11.06.2018, application has been submitted for renewal of CTO through offline mode along with requisite fee vide letter No. NEC/EMLR/42F/8587 dated 27.05.2020 to Regional Office, Dibrugarh, Pollution Control Board Assam (copy enclosed as **Annexure - XI**).

It is pertinent to mentioned here that application for renewal of CTO for the FY 2019-20 and FY 2020-21 for different units of North Eastern Coalfields has not yet been regretted by Pollution Control Board, Assam.

Regarding the solid and liquid waste generated it is to inform you that coal mining operation in NEC mainly involves in removal of over burden (soil), pumping of accumulated water in quarry (if required) and extraction of coal.

Over burden removed during mining operation is dumped properly in designated OB dump so that it causes minimum erosion due to runoff during rainy season and has bare minimum impact on surrounding area. Whenever necessary check dam is also constructed and gully plugging is also done at the suitable location to arrest siltation. As per query raised by the Pollution Control Board Assam regarding the construction of footing wall at the OB dump of Tikak Colliery, an affidavit has been submitted through online portal vide dated 03.12.2018.

Moreover, North Eastern Coalfields conducts quarterly monitoring of ambient air, heavy metal, effluent water, drinking water and noise level etc for its mines and other units by Pollution Control Board, Assam approved laboratories and the reports are submitted to Pollution Control Board Assam with the six monthly compliance report. From the monitoring data it can be concluded that all the parameters are within permissible limit.

However, as mentioned earlier, mining operation in Ledo OCP and Tikak Colliery has been discontinued since 11.06.2018 and 24.10.2019 respectively. Moreover, North Eastern Coalfields has suspended its all mining operation w.e.f 03.06.2020. Copy of the suspension order is enclosed as **Annexure-XVIII**.

As seen from the above, NEC has applied on time for renewal of CTO for its units for FY-2019-20 and for FY-2020-21 which are yet not regretted by Pollution Control Board Assam. NEC do not discharge any poisonous, noxious or polluting matter determined in accordance with such standards as laid down by the State Pollution Control Board in to any stream or well or on land and monitoring data suggests that there <sup>is</sup> no impact due to mining operation done by North Eastern Coalfields. Moreover, North Eastern Coalfields has been streamlining the proposal for construction of ETP and Toe wall at OB dump.

In view to the above, we humbly submit that, North Eastern Coalfields, Margherita has not violated section 17.1.a, section 24, section 24.1, section 25 and section 26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981. We therefore appeal to your good office that penal action and compensation as shown in your notice may please not be imposed on NEC/CIL and the said show cause may kindly be vacated. We also request you for issuing the CTO for Tikak Colliery and Tirap Colliery for the year 2019-20 and 2020-21.

Thanking you

Encl: As stated

Yours Truly

General Manager  
North Eastern Coalfields

List of Annexure

SL.No.	Particular	Annexure	Pages
1	Effluent water analysis result Ledo OCP	Annexure -I	1
2	Effluent water analysis result Tikak Colliery	Annexure -II	2
3	Effluent water analysis result Tirap Colliery	Annexure -III	2
4	Consent to Operate (CTO) of Tirap Colliery for the FY 2018-19	Annexure -IV	2
5	Application of CTO of Tirap Colliery for the FY 2019-20	Annexure -V	9
6	Certificate and map of Circle Officer, Margherita Revenue Circle	Annexure - VI	2
7	Tirap Colliery , queries and reply for CTO for the FY 2019-20	Annexure -VII	3
8	Letter to DFO , Digboi Division, for joint survey in Tirap Coal Grant (Tirap Colliery) dated 16.03.2020	Annexure --VIII	1
9	Letter to DFO , Digboi Division, for issuance of NOC for Tirap Colliery dated 18.04.2020 (Reminder)	Annexure -IX	2
10	Letter to DFO , Digboi Division, for joint survey in Tirap Coal Grant dated (Tirap Colliery) 16.06.2020	Annexure -X	1
11	Letter for submission of application for renewal of CTO for the FY 2020-21 for the units NEC, Margherita dated 27.05.2020	Annexure -XI	1
12	Consent to Operate (CTO) of Tikak Colliery for the FY 2018-19	Annexure -XII	2
13	Application of CTO of Tikak Colliery for the FY 2019-20	Annexure -XIII	9
14	Queries and reply of CTO for the FY 2019-20 of Tikak Colliery ,	Annexure -XIV	2
15	Consent to Operate (CTO) of Ledo OCP for the FY 2018-19	Annexure -XV	2
16	Application of CTO of Ledo OCP for the FY 2019-20	Annexure -XVI	9
17	Ledo OCP queries and reply for CTO for the FY 2019-20	Annexure -XVII	2
18	Suspension order all mining operation of NEC dated 03.06.2020	Annexure-XVIII	1

*✓ Braunchy*  
03.08.2020



Annexure - I

ENVIROCON

## EFFLUENT WATER ANALYSIS RESULTS

(Ledo OCP)

Water Source Code/ Name:

W<sub>1</sub> : Mine Waste WaterW<sub>2</sub> : Treated Water of ETPW<sub>3</sub> : Up-stream of Ledopani NullahW<sub>4</sub> : Downstream of Ledopani Nullah

Sl. No.	Parameters	W <sub>1</sub>	W <sub>2</sub>	W <sub>3</sub>	W <sub>4</sub>
		28.05.2018	28.05.2018	28.05.2018	28.05.2018
01	pH	4.9	6.4	6.3	6.3
02	Colour & Odour	Turbid & Smelly	Acceptable	Slightly Turbid	Slightly Turbid
03	Temperature, °C	26	26	26	26
04	Particulate Size of Suspended Solids	Pass	Pass	Pass	Pass
05	BOD (3 days at 27°C), mg/l	55	28	21	23
06	COD, mg/l	305	215	159	171
07	Oil & Grease, mg/l	5.3	1.6	1.3	1.4
08	Suspended Solids, mg/l	168	72	74	82
09	Arsenic (As), mg/l	ND	ND	ND	ND
10	Mercury (Hg), mg/l	ND	ND	ND	ND
11	Lead (Pb), mg/l	0.017	<0.01	ND	ND
12	Cadmium (Cd), mg/l	ND	ND	ND	ND
13	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/l	<0.01	ND	ND	ND
14	Total Chromium (Cr), mg/l	0.092	<0.01	ND	ND
15	Copper (Cu), mg/l	0.028	<0.01	ND	ND
16	Zinc (Zn), mg/l	0.19	0.11	0.13	0.16
17	Selenium (Se), mg/l	ND	ND	ND	ND
18	Nickel (Ni), mg/l	0.56	0.35	ND	ND
19	Manganese (Mn), mg/l	0.016	<0.01	ND	ND
20	Iron (Fe), mg/l	8.73	2.09	1.86	1.91
21	Vanadium (V), mg/l	ND	ND	ND	ND
22	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH), mg/l	0.21	0.08	ND	ND
23	Ammonical Nitrogen (as N), mg/l	20.35	9.64	17.12	19.25
24	Total Kjeldahl Nitrogen (as NH <sub>3</sub> ), mg/l	34.63	16.92	33.51	42.12
25	Free Ammonia (as NH <sub>3</sub> ), mg/l	ND	ND	ND	ND
26	Cyanide (as CN), mg/l	ND	ND	ND	ND
27	Fluoride (as F), mg/l	0.34	0.11	ND	ND
28	Total Residual Chlorine, mg/l	ND	ND	ND	ND
29	Sulphide (as S), mg/l	0.96	0.24	0.12	0.15
30	Dissolved Phosphate (as P), mg/l	4.15	1.65	2.43	3.08
31	Nitrate Nitrogen (as NO <sub>3</sub> ), mg/l	16.56	9.42	8.68	9.23
32	Radioactive Material	ND	ND	ND	ND
		ND	ND	ND	ND
33	Bio-assay Test, % survival	0	90	90	90

ND; Not Detected

Analysis Protocol: IS 3025

*[Handwritten signatures]*

*[Handwritten signature]*

Checked By: Pankaj Baroi, ENVIROCON

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Annexure - II

ENVIROCON

**EFFLUENT WATER ANALYSIS RESULTS**

(Tikak Colliery)

Water Source Code/ Name:

W<sub>4</sub>: Up-stream Namdang RiverW<sub>5</sub>: Down-stream Namdang River

Sl. No.	Parameters	W <sub>4</sub>	W <sub>5</sub>
		20.03.2020	20.03.2020
01	pH	6.6	6.7
02	Colour & Odour	Slightly Turbid	Slightly Turbid
03	Temperature, °C	23	23
04	Particulate Size of Suspended Solids	<850	<850
05	BOD (3 days at 27°C), mg/l	2	2
06	COD, mg/l	12	14
07	Oil & Grease, mg/l	ND	ND
08	Suspended Solids, mg/l	78	85
09	Arsenic (As), mg/l	ND	ND
10	Lead (Pb), mg/l	ND	ND
11	Cadmium (Cd), mg/l	ND	ND
12	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/l	ND	ND
13	Total Chromium (Cr), mg/l	ND	ND
14	Copper (Cu), mg/l	ND	ND
15	Zinc (Zn), mg/l	ND	ND
16	Nickel (Ni), mg/l	ND	ND
17	Manganese (Mn), mg/l	ND	ND
18	Iron (Fe), mg/l	<0.01	0.012
19	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH), mg/l	ND	ND
20	Ammonical Nitrogen (as N), mg/l	ND	ND
21	Total Kjeldahl Nitrogen (as NH <sub>3</sub> ), mg/l	ND	ND
22	Free Ammonia (as NH <sub>3</sub> ), mg/l	ND	ND
23	Fluoride (as F), mg/l	ND	ND
24	Total Residual Chlorine, mg/l	ND	ND
25	Sulphide (as S), mg/l	ND	ND
26	Dissolved Phosphate (as P), mg/l	ND	ND
27	Nitrate Nitrogen (as NO <sub>3</sub> ), mg/l	ND	ND
28	Bio-assay Test, % survival	100	100

ND; Not Detected

Analysis Protocol: IS 3025

Shreyas  
20/05/2020

Naru Horn Dab.  
20/05/2020



Checked By: Bivash Mahanta, ENVIROCON

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### EFFLUENT WATER ANALYSIS RESULTS

(Tikak Colliery)

Water Source Code/ Name:

W<sub>1</sub>: Raw Mine Water before Coal Stock Yard

W<sub>2</sub>: Near Coal Dump before ETP

W<sub>3</sub>: Treated Water of ETP

Sl. No.	Parameters	W <sub>1</sub>	W <sub>2</sub>	W <sub>3</sub>
		20.03.2020	20.03.2020	20.03.2020
01	pH	5.4	5.4	5.9
02	Colour & Odour	Turbid & Smelly	Turbid & Smelly	Clear
03	Temperature, °C	26	26	26
04	Particulate Size of Suspended Solids	<850	<850	<850
05	BOD (3 days at 27°C), mg/l	48	50	22
06	COD, mg/l	251	278	102
07	Oil & Grease, mg/l	7.8	8.1	5.3
08	Suspended Solids, mg/l	324	352	39
09	Arsenic (As), mg/l	ND	ND	ND
10	Lead (Pb), mg/l	ND	ND	ND
11	Cadmium (Cd), mg/l	ND	ND	ND
12	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/l	ND	ND	ND
13	Total Chromium (Cr), mg/l	ND	ND	ND
14	Copper (Cu), mg/l	0.41	0.47	<0.01
15	Zinc (Zn), mg/l	0.019	0.014	ND
16	Nickel (Ni), mg/l	0.52	0.47	0.013
17	Manganese (Mn), mg/l	ND	ND	ND
18	Iron (Fe), mg/l	4.23	5.21	1.86
19	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH), mg/l	ND	ND	ND
20	Ammonical Nitrogen (as N), mg/l	32.7	35.8	10.6
21	Total Kjeldahl Nitrogen (as NH <sub>3</sub> ), mg/l	42.7	47.7	17.8
22	Free Ammonia (as NH <sub>3</sub> ), mg/l	0.24	0.31	0.022
23	Fluoride (as F), mg/l	5.3	4.9	0.28
24	Total Residual Chlorine, mg/l	ND	ND	ND
25	Sulphide (as S), mg/l	8.6	8.1	0.78
26	Dissolved Phosphate (as P), mg/l	ND	ND	ND
27	Nitrate Nitrogen (as NO <sub>3</sub> ), mg/l	2.56	2.49	0.15
28	Bio-assay Test, % survival	60	70	90

ND; Not Detected

Analysis Protocol: IS 3025

*Shreyas*  
20/03/20

*Narayan DB*  
20/03/2020



Checked By: Bivash Mahanta, ENVIROCON

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1803

Annexure - III

ENVIROCON

**EFFLUENT WATER ANALYSIS RESULTS**

(Tirap Colliery)

Water Source Code/ Name:

W<sub>1</sub>: West Mine Raw WaterW<sub>2</sub>: Treated Water of Neutralization PondW<sub>3</sub>: East Mine Raw WaterW<sub>4</sub>: East Mine Treated Water

Sl. No.	Parameters	W <sub>1</sub>	W <sub>2</sub>	W <sub>3</sub>	W <sub>4</sub>
		20.03.2020	20.03.2020	20.03.2020	20.03.2020
01	pH	5.5	6.2	5.2	6.3
02	Colour & Odour	Turbid & Smelly	Acceptable	Turbid & Smelly	Acceptable
03	Temperature, °C	26	26	26	26
04	Particulate Size of Suspended Solids	<850	<850	<850	<850
05	BOD (3 days at 27°C), mg/l	59	22	65	27
06	COD, mg/l	228	117	246	121
07	Oil & Grease, mg/l	6.1	1.5	5.8	1.1
08	Suspended Solids, mg/l	288	52	271	43
09	Arsenic (As), mg/l	ND	ND	ND	ND
10	Lead (Pb), mg/l	ND	ND	ND	ND
11	Cadmium (Cd), mg/l	ND	ND	ND	ND
12	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/l	ND	ND	ND	ND
13	Total Chromium (Cr), mg/l	0.21	<0.01	0.15	<0.01
14	Copper (Cu), mg/l	0.095	ND	0.078	ND
15	Zinc (Zn), mg/l	ND	ND	ND	ND
16	Nickel (Ni), mg/l	0.32	0.016	0.43	0.019
17	Manganese (Mn), mg/l	ND	ND	ND	ND
18	Iron (Fe), mg/l	5.27	2.13	5.62	2.21
19	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH), mg/l	ND	ND	ND	ND
20	Ammonical Nitrogen (as N), mg/l	24.8	8.27	26.5	6.28
21	Total Kjeldahl Nitrogen (as NH <sub>3</sub> ), mg/l	39.8	18.5	37.8	15.7
22	Free Ammonia (as NH <sub>3</sub> ), mg/l	ND	ND	ND	ND
23	Fluoride (as F), mg/l	0.42	0.27	0.59	0.22
24	Total Residual Chlorine, mg/l	ND	ND	ND	ND
25	Sulphide (as S), mg/l	0.49	0.16	0.52	0.19
26	Dissolved Phosphate (as P), mg/l	0.46	ND	0.24	ND
27	Nitrate Nitrogen (as NO <sub>3</sub> ), mg/l	5.21	1.27	6.21	1.35
28	Bio-assay Test, % survival	70	90	70	90

ND; Not Detected

Analysis Protocol: IS 3025

Annexure II  
20/05/20

Neutralization Pond  
20/05/2020



Checked By: Bivash Mahanta, ENVIROCON

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(11) (1/2)

### EFFLUENT WATER ANALYSIS RESULTS

(Tirap Colliery)

Water Source Code/ Name:

W<sub>5</sub>: Sipe Gaon Nallah Water ✓

W<sub>6</sub>: Up-stream of Tirap River ✓

W<sub>7</sub>: Down-stream of Tirap River ✓

Sl. No.	Parameters	W <sub>5</sub> ✓	W <sub>6</sub>	W <sub>7</sub>
		20.03.2020 ✓	20.03.2020 ✓	20.03.2020 ✓
01 ✓	pH	5.8 ✓	6.7 ✓	6.7 ✓
02 ✓	Colour & Odour	Turbid ✓	Slightly Turbid	Slightly Turbid ✓
03 ✓	Temperature, °C	26 ✓	23 ✓	23 ✓
04 ✓	Particulate Size of Suspended Solids	<850	<850	<850 ✓
05 ✓	BOD (3 days at 27°C), mg/l	18 ✓	3	3 ✓
06 ✓	COD, mg/l	79 ✓	19	21 ✓
07 ✓	Oil & Grease, mg/l	1.6 ✓	ND ✓	ND ✓
08 ✓	Suspended Solids, mg/l	87 ✓	72 ✓	76 ✓
09 ✓	Arsenic (As), mg/l	ND ✓	ND ✓	ND ✓
10 ✓	Lead (Pb), mg/l	ND ✓	ND ✓	ND ✓
11 ✓	Cadmium (Cd), mg/l	ND ✓	ND ✓	ND ✓
12 ✓	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/l	ND ✓	ND ✓	ND ✓
13 ✓	Total Chromium (Cr), mg/l	ND ✓	ND ✓	ND ✓
14 ✓	Copper (Cu), mg/l	ND ✓	ND ✓	ND ✓
15 ✓	Zinc (Zn), mg/l	ND ✓	ND ✓	ND ✓
16 ✓	Nickel (Ni), mg/l	0.016 ✓	ND ✓	ND ✓
17 ✓	Manganese (Mn), mg/l	ND ✓	ND ✓	ND ✓
18 ✓	Iron (Fe), mg/l	2.14 ✓	ND ✓	ND ✓
19 ✓	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH), mg/l	ND ✓	ND ✓	ND ✓
20 ✓	Ammonical Nitrogen (as N), mg/l	4.82 ✓	ND ✓	ND ✓
21 ✓	Total Kjeldahl Nitrogen (as NH <sub>3</sub> ), mg/l	18.2 ✓	ND ✓	ND ✓
22 ✓	Free Ammonia (as NH <sub>3</sub> ), mg/l	ND ✓	ND ✓	ND ✓
23 ✓	Fluoride (as F), mg/l	ND ✓	ND ✓	ND ✓
24 ✓	Total Residual Chlorine, mg/l	ND ✓	ND ✓	ND ✓
25 ✓	Sulphide (as S), mg/l	0.16 ✓	ND ✓	ND ✓
26 ✓	Dissolved Phosphate (as P), mg/l	1.89 ✓	ND ✓	ND ✓
27 ✓	Nitrate Nitrogen (as NO <sub>3</sub> ), mg/l	0.77 ✓	ND ✓	ND ✓
28 ✓	Bio-assay Test, % survival	90 ✓	100	100 ✓

ND; Not Detected

✓ Analysis Protocol: IS 3025

*Sonally G*  
20/05/20

*Noruttem Das*  
20/05/2020



Checked By: Bivash Mahanta, ENVIROCON

NOTE:

1. Results reported are valid at the time of and under the prevailing conditions of measurement.
2. Results refer only to the particular parameters tested.
3. This test report shall not be reproduced except in full, without the written permission of ENVIROCON, Digboi Stores Building, New Market, Digboi - 786171, Assam.

111 (2/0)

1/23/2019

Assam



## Pollution Control Board

### Assam

UBIN : AA07493/AABCC3929J/12/2017

UAIN : PCB/F50/TI/001767/01/2018

Fees : Rs. .00

## "CONSENT TO OPERATE"

"CONSENT TO OPERATE" is hereby granted to  
tirap colliery(A unit of COAL INDIA LIMITED)

for setting up a

**Mining of coal and lignite**

unit with production capacity of n.A

to be located at NORTH EASTERN COALFIELDS , COAL INDIA LIMITED , TINSUKIA

under section 25 of Water (Prevention and Control of Pollution ) Act, 1974

as amended under the concerned terms & conditions according to type of industry.

This Consent to Operate is valid upto 31-03-2019 subject to terms and conditions annexed herewith.

Place : Guwahati  
Date : 23-01-2019

B K BARUAH

Authorized Signatory

#### Details of Fees Paid

1. Regular Fees for the year - : Rs. .00
2. Arrear Fees for the year 0 - 0 to 0 - 0 : Rs. 0.00
3. Penalty/other charges : Rs. 0.00

## Pollution Control Board

1/2

LY 1/2

123/2019



# Assam

## Terms and Conditions

- 1. cond2
- 2. cond3
- 3. cond4

## Annexure

IV (2/2)

Application

UAIN: PCB/F50/TI/006252/02/2019

**Application for Renewal for Consent to Operate (under Water Act, 1974 and Air Act, 1981)**

From :	LILY GOGOI BUNGALOW NO. M/328(B), DEHING COLONY NORTHEASTERN COALFIELDS, MARGHERITA TINSUKIA, 786181
Sir,	I / We hereby apply for * (i) Consent to Operate under section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended. (ii) Consent to Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

**Part A : General**

For the year	From 2019 To 2020	
1. Name, designation, office address with telephone, e-mail of the Applicant	Name	LILY GOGOI
	Designation	ASSISTANT MANAGER ENVIRONMENT
	Street Name 1	BUNGALOW NO. M/328(B), DEHING COLONY
	Street Name 2	NORTHEASTERN COALFIELDS
	Village/Town	MARGHERITA
	District	TINSUKIA
	Pincode	786181
	Mobile	+91 - 9531105693
	Phone Number	-
	Email-id	necemlr@gmail.com
2. (a) Name and location of the industrial unit / premises for which the application is made. (Give revenue Survey Number /plot number, name of Taluka and District also telephone)	Name	TIRAP COLLIERY(A UNIT OF COAL INDIA LIMITED)
	Street Name 1	NORTH EASTERN COALFIELDS
	Street Name 2	COAL INDIA LIMITED
	Village/Town	LEDO
	District	TINSUKIA
	Pincode	786182
	Revenue Survey Number / Plot Number	ON LEASE TIRAP COAL GRANT
	Mobile Number	+91 - 9531105693
Phone Number	-	
(b) Details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority	Permission Reference No.	UBIN AA07493/AABCC3929J/12/2017 UAIN PCB/F50/TI/001767/01/2018
	Date	23-01-2019
	Issuing Authority	POLLUTION CONTROL BOARD ASSAM
	Document is attached	

V. 1/2

(c) Name of the local body under whose jurisdiction the unit is located and name of the licence issuing authority	Local Body Name : SUB DIVISIONAL OFFICER CIVIL MARGHERITA Licence Issuing Authority :	
3. Names, addresses with telephone of Managing Director/Managing Partner and officer responsible for matters connected with pollution control and / or hazardous waste disposal.	Name	SHRI JUGAL KUMAR BORAH
	Designation	GENERAL MANAGER
	Street Name 1	NORTH EASTERN COALFIELDS
	Street Name 2	COAL INDIA LIMITED
	Village/Town	LEDO
	District	TINSUKIA
	Pincode	786181
	Mobile	-91
	Phone Number	03751220283
Email ID	gm.nec.cil@coalindia.in	
4. (a) Are you registered as a small-scale industrial unit ?	NO	
(b) If yes, give the number and date of registration.	Reg. No. : N/A Date of Registration : N/A	
5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery)	119973582	
(To be supported by an affidavit, Annual Report or certificate from a Chartered Accountant. For proposed unit(s), give estimated figure)	Document is attached	
6. If the site is located near sea-shore / river bank / other water bodies; indicate the distance and the name of the water body, if any	Distance : 2000 meters Name of the water body : TIRAP RIVER	
7. Does the location satisfy the requirements under relevant Central / State Govt. notifications such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial location policy, etc. If so, give details.	NOT APPLICABLE	
8. If the site is situated in notified industrial estate	NO	
(a) whether effluent collection, treatment and disposal system has been provided by the authority	NO	
(b) will the applicant utilise the system, if provided	N/A	
(c) if not provided, details of proposed arrangement.	Document is attached	
9. Total plot area, built-up area and area available for the use of treated sewage / trade effluent	Plot Area : 3420000.00 sq. meters Build-up Area : 25000.00 sq. meters Area for Treated Sewage : 5000.00 sq. meters	
10. Month and year of proposed commissioning of the unit	Month : January Year : 1983	
11. Number of workers and office staff.	287	
12.(a) Do you have a residential colony within the premises in respect of which the present application is made ?	NO	
(b) If yes, please state population staying	N/A	
(c) Indicate its location and distance with reference to plant site.	Location : N/A Distance : N/A	
13. List of products and by-products manufactured in tonnes / month, kl / month or numbers / month (Give figure corresponding to maximum installed production capacity)		

SI No.	Name	Type	Quantity	Units
1	COAL	PRODUCT		in tonnes / month

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes / month or kl / month or numbers / month.

SI No.	Name	Type	Quantity	Units
1	NOT APPLICABLE	RAW MATERIAL		in numbers / month

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).

Document is attached

#### Part B : Waste water aspects

16. Water consumption for different uses (in m <sup>3</sup> / day)			
(i) Industrial cooling, spraying - in mine pits or boiler feeds.		50.00	
(ii) Domestic purpose		3.00	
(iii) Processing whereby water gets polluted and the pollutants are easily biodegradable			
(iv) Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic			
(v) Others such as agriculture, gardening etc. (specify)			
	Total	53.00	
17. Source of water supply. Name of authority granting permission if applicable and quantity permitted			
Source of water supply	TIRAP RIVER		
Name of authority granting permission if applicable			
Quantity permitted (in m <sup>3</sup> /day)			
18. Quantity of waste water (effluent) generated (in m <sup>3</sup> / day)			
(i) Domestic	2.50	(v) Boiler Blowdown	
(ii) Industrial	4950.00	(vi) Cooling water blowdown	
(iii) Process		(vii) DM Plant / Softening Plant washings	
(iv) Washings			
19. Water budget calculations accounting for difference between water consumption and effluent generated. :	4899.50	Document is attached	
20. Present treatment of sewage / canteen effluent (Give sizes / capacities of treatment units).	NOT APPLICABLE		
21. Present treatment of trade effluent (Give sizes / capacities of treatment units). (A schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process is to be provided. Include details of residue management system (ETP sludges))	Document is attached		
22. (a) Are sewage and trade effluents mixed together ?	NO		
(b) If yes , state at which stage whether before, intermittently or after treatment.	N/A		
23. Capacity of treated effluent sump. Guard Pond if any.	N/A		
24. Mode of disposal of treated effluents, with respective quantity, in m <sup>3</sup> / day			
(i) into stream / river (Name of river : LEDOPANI NALLAH)			

✓ (3/5)

(ii) into creek / estuary (Name of creek/estuary : NIL)	
(iii) into sea (Name of sea: NIL)	
(iv) into drain / sewer (Owner of sewer : NIL)	
(v) On land for irrigation on owned land / lease land. Specify cropped area.	NIL
(vi) Quantity of treated effluent reused / recycled, m3 / day Provide a location map of disposal arrangement indicating the outlet (s) for sampling	
(vii) Provide a location map of disposal arrangement indicating the outlet (s) for sampling	Document is attached
25. (a) Quality of untreated / treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported	
pH : 6.1	Concentration of Suspended Solid : 46
Biochemical Oxygen Demand : 24	Chemical Oxygen Demand : 94
Specific Pollutants :	Total Dissolved Solids :
(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board / Committee / Central Board / Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the untreated / treated effluent.	Document is attached

**Part - C : Air emission aspects**

26. Fuel consumption :					
	Coal	LSHS	Furnace Oil	Natural gas	Others(Specify)
Fuel consumption (TPD / KLD)	0.00	0.00	0.00	0.00	
Calorific value	0.00	0.00	0.00	0.00	
Ash content %	0.00	0.00	0.00	0.00	
Sulphur content %	0.00	0.00	0.00	0.00	
Other (specify) :					
27. (A) Details of stack (process & fuel stacks):					
Stack number (s)	1	2	3	4	
Attached to					
Capacity					
Fuel type					
Fuel quantity (TPD / KLD)					
Material of construction					
Shape (round / rectangular)					
Height, m (above ground level)					
Diameter / size, in meters					
Gas quantity, Nm3 / hr					
Gas temperature, °C					
Exit gas velocity, m / sec					
Control equipment preceding the stack					

✓ 9/5

Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants)	Document is attached
27.(B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out	NO
28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. as per Central Board Publication "Emission Regulations Part-III" December 1985)	NOT APPLICABLE
29. Quality of treated flue gas emissions and process emissions.(Specify concentration of criteria pollutants and industry / process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests. For proposed units furnish the expected characteristics of the emission	Document is attached

**Part - D : Hazardous waste aspects**

30. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and handling) Rules, 1989, as amended.	YES
(b) If so, the category No.:	BURNT OIL AND LIME SLUDGE
31. Authorization required for *	COLLECTION TRANSPORT STORAGE
32. Quantity of hazardous waste generated (in kg / day) or (in mt / month)	BURNT OIL 40.83 KG/MONTH LIME SLUDGE 2.90 T/MONTHS
33. Characteristics of the hazardous waste(s).Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment and Forests ). For proposed units furnish expected characteristics.	Document is attached
34. Mode of storage (intermediate or final) (describe area, location and methodology).	COVERED DRUMS
35. Present treatment of hazardous waste, if any (give type and capacity of treatment units)	NA
36. Quantity . of hazardous waste disposed	NA
(i) Within the factory	NA
(ii) Outside the factory (Specify location and enclose copies of agreement)	NA
(iii) Through sale (Enclose documentary proof and copies of agreement)	Document is attached
(iv) Outside State / Union Territory , if yes particulars of (i) & (iii) above	NA
(v) Other (specify)	BURNT OIL SENT TO CENTRAL STORE FOR NECESSARY DISPOSAL

**Part - E : Additional information**

37. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/ emission and / or hazardous waste	NO
37. (b) If yes, give the details with time-schedule for the implementation and approximate expenditure to be incurred on it.	N/A

Y (5/9)

38. Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).						Document is attached				
39. To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?										
Pollution Control Equipment			Emission/Effluent Type			Seperate Meters are installed ?				
40. Which of the pollution control items are connected to D.G. set (captive power source) to ensure their running in the event of normal power failure ?						NA				
41. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area / capacity available in applicants land)						NA				
42. Hazardous Chemicals - Give details of chemicals and quantities handled and stored.										
(i) Is the unit a Major Accident Hazard unit as per MSIHC Rules ?						NO				
(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?						NO				
(iii) Indicate status of compliance of Rules 5, 7, 10, 11, 12, 13 and 18 of the MSIHC Rules.						NA				
(iv) Has approval of site been obtained from the concerned authority ?						NO				
(v) Has the unit prepared an Off-site Emergency Plan ?						NO Is it updated ? NO				
(vi) Has information on imports of chemicals been provided to the concerned authority ?						NO				
(vii) Does the unit possess a policy under the PLI Act?						NO				
43. Brief details of tree plantation / green belt development within applicants premises (in hectares).						Document is attached				
44. Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.						Document is attached				
45. (a) The applicant shall indicate whether industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly						N				
(b) Any other additional information that the applicant desires to give.						NO				
46. Do You Have DG Set?						NO				
Sl No.	Name	Product ID	Maker's Name	Capacity	Investment	Fuel Quantity per Annum	Stack Height	Control Equipment	Acoustic enclosure	
1					0			NO	NOT APPLICABLE	
47. I / We further declare that the information furnished above is correct to the best of my / our knowledge.										

✓ (E/c)

48. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and / or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent / Authorisation shall be made and until the grant of fresh Consent / Authorisation no change shall be made.	
49. I / We undertake to furnish any other information within one month of its being called by the Board / Committee.	
50. I / We agree to submit to the Board an application for renewal of consent / authorisation in two months in advance before the date of expiry of the consent / authorisation validity period:	
<b>List of documents to be enclosed/submitted :</b>	
Proposed steps in order to comply to the terms & conditions Stipulated in Environmental Clearance Certificate issued to the applicant (if EC is applicable.)	Not Applicable
Point wise evidence based Compliance Report of Previous CTE/CTO including production details etc.	<u>Tirap Colliery CTO</u>
CA&apos;s Certificate regarding updated capital investment in the project including land, Ambient Air Quality monitoring report in case of Consent under Water and Air Act.	<u>Tirap Capital Budget</u>
Effluent Analysis report in case of Consent under Water Act and Source Emission and Ambient Air Quality monitoring report in case of Consent under Water and Air Act.	Send By Courier
Copy of details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority	Send By Courier
If the site is situated in notified industrial estate, copy of details of proposed arrangement.	Not Applicable
Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).	Not Applicable
Copy of water budget calculations accounting for difference between water consumption and effluent generated	Not Applicable
A schematic diagram of the treatment scheme of trade effluent with inlet / outlet characteristics of each unit operation / process including details of residue management system (ETP sludges)	Not Applicable
Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants.	Not Applicable
Analysis report of treated effluent gas emissions and process emissions from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable

V (7/9)

Analysis report of characteristics of the hazardous waste(s) and concentration of relevant pollutants from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable
Enclose documentary proof and copies of agreement of quantity of hazardous waste disposed	Not Applicable
Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).	Send By Courier
Brief details of tree plantation / green belt development within applicant	Send By Courier
Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.	Not Applicable
If the industry comes under Public Hearing, enclose relevant documents such as EIA, EMP, Risk Analysis etc.	Not Applicable
A location map of disposal arrangement of treated effluents indicating the outlet(s) for sampling.	Send By Courier
<b>Courier Details :</b>	
Name of Courier Service	INDIAN POSTAL SERVICE
Ref. No. / Consignment No.	ES566435942IN
Dispatch Date	21-02-2019
<b>Payment Details :</b>	
Payment Mode :	ONLINE
Payment Transaction Details :	Transaction Status : SUCCESS Transaction Reference No. : PSBI7211125257 Transaction Amount (Rs.) : 200100.00 Transaction Date & Time : 13-02-2019 10:11:38
Place: TINSUKIA Date : 22-02-2019	Yours faithfully, Name: LILY GOGOI Designation: ASSISTANT MANAGER ENVIRONMENT

### Acknowledgement

Your APPLICATION FOR RENEWAL FOR CONSENT TO OPERATE (UNDER WATER ACT, 1974 AND AIR ACT, 1981) has been submitted successfully to POLLUTION CONTROL BOARD ASSAM, Assam.

Your Unique Application Identification Number (UAIN) is PCB/F50/TI/006252/02/2019

You may track your application by entering this UAIN in the Track Your Application search box or clicking on My Applications in the dashboard. For any further query or help, you may contact us on our helpline number +91

V (E/O)

**1815**

7086044425 / +91 7086044424 and/or email us at eodb.assam@gmail.com.

**Disclaimer :** This is a computed generated acknowledgement, which is subject to granting of the final approval from the concerned authority. This acknowledgement should not be treated as the approval or its substitute for the purpose of any other application and/or approval. The concerned authority holds no responsibility if any other approvals are granted based on this acknowledgement.

V 9/9

Annexure - VI

GOVERNMENT OF ASSAM  
OFFICE OF THE CIRCLE OFFICER, MARGHERITA REVENUE CIRCLE  
MRC.8/2014-19/pt.II/3/



Dated 27th August, 2019

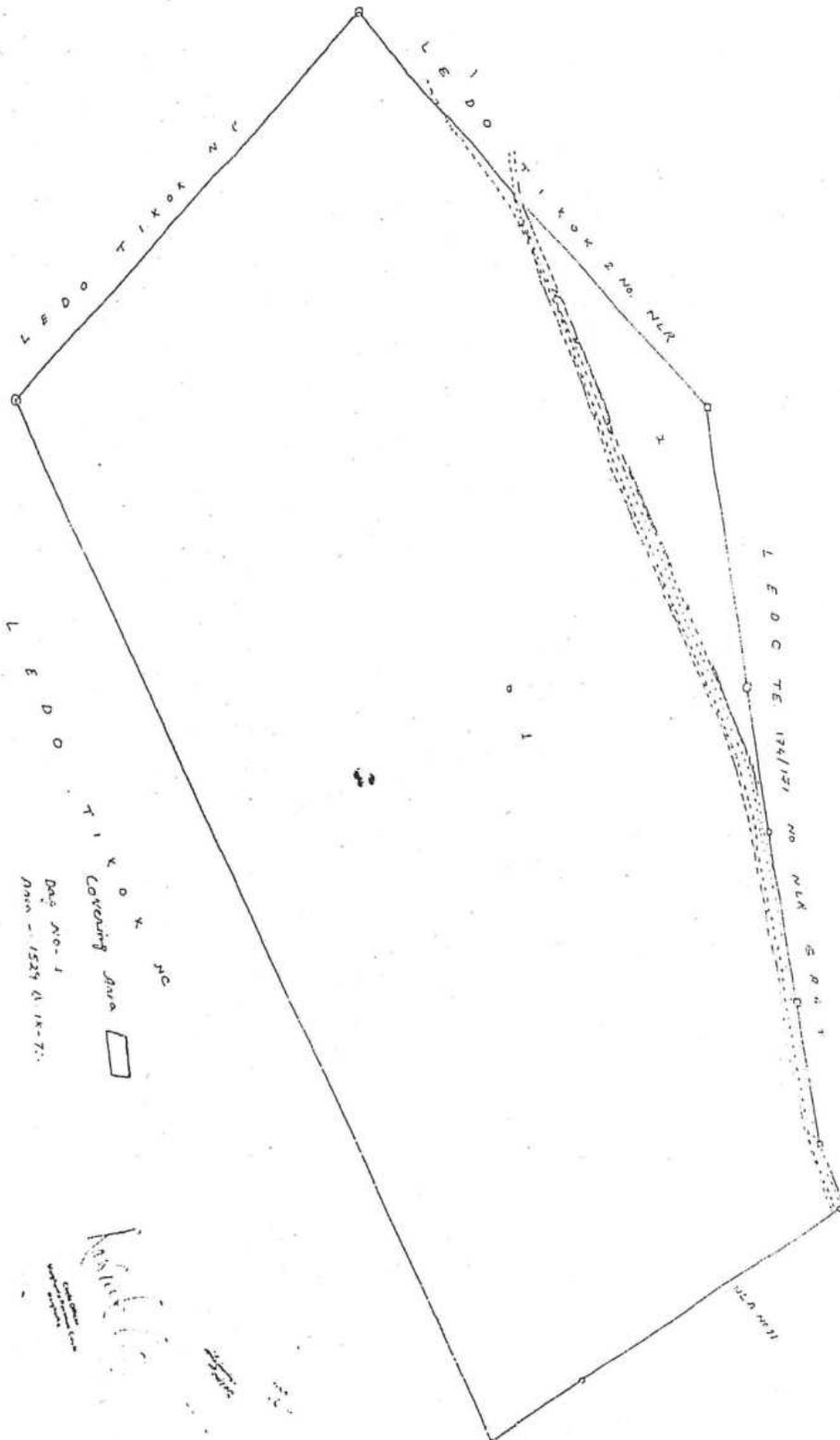
TO WHOM IT MAY CONCERN

This is to certify that a plot of land measuring 1529B - 1K - 7Ls covering Dag No 1 (in the South of NH 38, as per enclosed Map) of Tirap Coal grant No 2 NC village under Makum Mouza of Margherita Revenue Circle is under possession of NORTH EASTERN COAL FIELD, COAL INDIA LTD, MARGHERITA.

This certificate is issued on the basis of report of the concern lot mandal.

*Rakun*  
Circle Officer  
Margherita Revenue Circle  
Margherita

VI (1/2)



THIS MAP SHOWS THE  
 BOUNDARY OF THE  
 LAND IN THE  
 DISTRICT OF  
 SCALE 1:100,000

LE DO  
 T K O K N C  
 NO. 1  
 LE DO  
 T K O K N C  
 NO. 1

[Handwritten signature]  
 [Official stamp]  
 [Official stamp]



1818

5/14/2020

Annexure - VII

Ease of doing business | Govt. of Assam

Tirap Colliery Query & Reply for CTO for FY- 2019-20

Read Query

18-03-2019 4:35 PM

**Query By :** ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** Pl. provide the following information:----- 1. details about the ETP, its capacity, treatment units, flow diagram, process description, completion certificate etc. and status about the construction of retaining wall along the toe of OB dumps. 2. Production capacity of Coal. 3. Last year production of coal and quantity of O.B dump Generation. 4. Photo of Neutralization Pit and 5. Fresh ambient air quality monitoring report, treated effluent analysis report and noise level monitoring report 6. Compliance report of last years C.T.O conditions.**Document Uploaded(if any) :**  Download

11-05-2019 10:42 AM

**Replied by the Applicant -****Reply Message :** The reply to the above queries are attached in the link below. This is for your kind perusal.**Document (if any) :**  Download

14-05-2019 11:24 AM

**Query By :** ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** Pl. submit followings: 1. Legal affidavit for construction mechanized ETP for Tirap Colliery and construction of 200 meter retaining wall along the toe of the OB Dumps. 2. Compliance report of last year consent conditions.**Document Uploaded(if any) :**  Download

26-08-2019 10:20 AM

**Replied by the Applicant -****Reply Message :** 1. The Legal Affidavit is attached as Annexure. 2. All the conditions of last year Consent are complied and the monitoring reports against the conditions are attached as Annexure I, Annexure II and Annexure III**Document (if any) :**  Download

23-12-2019 1:40 PM

**Query By :** EE - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** As desired by Chairman sir, you are requested to submit NOC from Forest Dept.**Document Uploaded(if any) :**  Download

16-03-2020 7:00 PM

**Replied by the Applicant -****Reply Message :** Enclosed herewith the reply of the query as mentioned above. This is for your kind perusal.**Document (if any) :**  Download

VII (1/3)

5/14/2020

Ease of doing business | Govt. of Assam

11-05-2020 11:02 AM

**Replied by the Applicant -**

**Reply Message :** Dear Sir, In reference to query dated 08.05.2020 by Executive Engineer, Pollution Control Board Assam, and submission of application for Consent to Operate (CTO) in the online portal of Ease of Doing Business Assam includes 3 steps, which we are following. 1. Fill up online form and submission. 2. Fee Deposition (as calculated by online portal). 3. Send the necessary document through courier service (if any) and update the details on portal for final submission. After submission of the online form the CTO fee, required to be deposited is calculated online and portal redirected to the payment section for onward deposition of CTO fee through online and offline mode. We tried to deposit the CTO fee for TIRAP COLLIERY (A UNIT OF COAL INDIA LIMITED), UBIN : AA07493/AABCC3929J/12/2017 for the FY by 2020-21 by submitting the form for 2020-21 but the online portal didn't allow us to open the online Form, instead it only generates acknowledge slip of previous CTO application ,FY 2019-20 (enclosed) . As the online portal did not allow us to either fill the form or deposit the CTO fee for the FY 2020-21. Therefore, may I kindly request you to provide the details of any other possible option to deposit the Consent to Operate fee for Tirap Colliery for the FY 2020-21 along with the amount of CTO fee, required to be deposit as directed by you.

**Document (if any) :**  Download

12-05-2020 10:35 AM

**Query By :** ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** Pl.deposit fees for 2020-21 and other documents.**Document Uploaded(if any) :**  Download

14-05-2020 11:06 AM

**Replied by the Applicant -**

**Reply Message :** Dear Sir, We are ready with all the documents to upload in the online portal of Pollution Control Board Assam of Ease of Doing Business Assam but the portal didn't allow either fill, submit CTO application for FY2020-21 or deposit the CTO fee as mentioned our earlier reply dated 06.05.2020 and 11.05.2020. Hence, you are requested to kindly provide the information about other modes so that application of CTO for the FY- 2020-21 can be submitted along with CTO fees for FY 2020-21. You are also requested to provide the amount CTO fee required to be deposited along with the mode of deposition (online / offline), with details, so that the required fees can be deposited as directed by your good office at the earliest.

**Document (if any) :** Not Uploaded

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Powered by

**AVANTIKA**

VII (3/3)

1820

Annexure - VIII

नार्थईस्टर्नकोलफील्ड्स  
कोलइण्डियालिमिटेड  
(महाराजकम्पनी)  
महा प्रबन्धककाकार्यालय  
मार्घेरिता - 786181 (असम)  
फोन - (03751)220283  
ईपिबिएक्स - 03751-220329 / 220339  
फैक्स - 03751 - 220354  
कंपरित आइडी न. L23109WB1973GO1028844  
ई. मेल - gm.nec.cil@coalindia.in

**NORTH EASTERN COALFIELDS**

Coal India Limited  
(A Maharatna PSU under MoC)  
Office of the General Manager  
Margherita-786181 (ASSAM)  
Phone - 03751 - 220283  
EPABX - 03751 - 220329 / 220339  
Fax - (03751) - 220354  
Corporate ID No. L23109WB1973GO1028844  
E-mail: [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

Letter No. : NEC/GM/20/174/257

Date: 16.03.2020

To  
Divisional Forest Officer  
Digboi Division  
Digboi, Assam

**Subject:** Regarding Conduction of Joint Survey in Tirap Coal Grant Lease (Tirap Colliery) of North Eastern Coalfields, Coal India Limited

Sir,

This is for your kind information that Tirap Colliery falls under the Tirap Coal Grant Lease, vested with Coal India Limited, which is a revenue land as certified by Circle Officer, Margherita Revenue Circle, Margherita vide certificate No. MRC.8/2014-19/pt.II/131 dated 27.08.2019 (Copy Enclosed). As per the information in the public domain, the adjoining areas surrounding the Tirap Coal Grant Lease area has been demarcated as forest land.

It is pertinent to mention here that a letter vide No. B/G-50/CIL/2019/2378 Dated 29.07.2019 (Copy Enclosed) from DFO, Digboi Division was received by North Eastern Coalfields to fix up suitable dates for conducting of joint survey, in the Tirap Coal Grant Lease along with other mining leases vested with Coal India Limited.

Therefore, NEC would like to request you to kindly conduct a joint survey to assess the present status of Tirap Colliery and Tirap Coal Grant Lease.

Thanking you.

Enclosure: As stated above.

Yours faithfully

  
General Manager  
North Eastern Coalfields  
Coal India Limited  
Margherita, Assam

Copy to:

- Conservator of Forest, Eastern Assam Circle, Jorhat for favour of his kind information and necessary action.

VIII (1/1)

file Tirap colliery (forest)



Received  
P.K. Tripathi  
16/03/2020

1821

Annexure - IX

नार्थ ईस्टर्न कोलफील्ड्स  
कोल इण्डिया लिमिटेड  
महानन्दाकमती  
महा प्रबन्धक कार्यालय  
मार्गेरिटा - 786181 (असम)  
फोन - (03751)220283  
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Corporate ID No. L23109WB1973GO1028844  
E-mail: [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

Letter No.: NEC/GM/20/174/08

Date: 18.04.2020

To  
Divisional Forest Officer  
Digboi Division  
Digboi, Assam

Subject: Issuance of No Objection Certificate for Tirap Colliery of North Eastern Coalfields, Coal India Limited, Margherita.

This is for your kind information that North Eastern Coalfields (NEC) has applied for Consent to Operate (CTO) for Tirap Colliery from Pollution Control Board, Assam, under the,

- Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended.
- Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

Subsequently, NEC has replied to the queries raised by Pollution Control Board, Assam at different stages. However, NEC received the query to submit the No Objection Certificate (NOC) from State Forest Department on two occasions as below:

- General Query dated 23.12.2019 <sup>Quote</sup> As desired by Chairman sir, you are requested to submit NOC from Forest Dept. <sup>Unquote</sup> (Copy Enclosed).
- General Query dated 23.03.2020 <sup>Quote</sup> As per Chairman sir, your CTO will be granted after getting the NOC from Forest Dept. Please submit the same at the earliest. <sup>Unquote</sup> (Copy Enclosed).

It is pertinent to mention here that North Eastern Coalfields has already requested your good office, vide letter No. NEC/GM/20/174/257 dated 16.03.2020 (Copy Enclosed), for conduction of a joint survey to assess the present status of Tirap Colliery and Tirap Coal Grant Lease with respect to revenue land/forest land but it has not been done yet.

olc

IX (1/2)

o/c Annexure - X

नार्थईस्टर्नकोलफील्ड्स

कोलइण्डियालिमिटेड

(महाराष्ट्रकम्पनी)

महा प्रबन्धककाकार्यालय

मार्घेरिटा - 786181 (असम)

फोन - (03751)220283

ईपिबिएक्स - 03751-220329 / 220339

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Office of the General Manager

Margherita-786181 (ASSAM)

Phone - 03751 - 220283

EPABX - 03751 - 220329 / 220339

Fax - (03751) - 220354

Corporate ID No. L23109WB1973GO1028844

E-mail: gm.nec.cil@coalindia.in

No.NEC/am/20/174/50

Date : 16.06.2020

To,  
The Divisional Forest Officer,  
Digboi Division,  
Digboi.

Sub: - Regarding conducting Joint Survey in Tirap Coal Grant (Tirap Colliery)

Ref :- Our letter No. (i) No.NEC/GM/20/174/257 dt. 16.03.2020  
(ii) No.NEC/GM/20/174/08 dt. 18.04.2020.

Dear Sir,

Vide the above mentioned letter, we had requested for Joint Survey of Tirap Coal Grant area.

Accordingly written communication has been made from your end with the Circle Office, Margherita for joint survey. Some field work has been done, but the job has not been completed yet. May I therefore request you to complete the necessary work so that NEC/CIL, Margherita can proceed with the further course of action for obtaining CTO, from Pollution Control Board, Assam.

Thanking you,

Yours Sincerely,

*[Signature]*  
General Manager

X (1/1)

1823

Annexure - XI

नार्थ ईस्टर्न कोलफील्ड्स

कोल इण्डिया लिमिटेड

(महारात्ना कंपनी)

महा प्रबन्धक कार्यालय

मार्घेरिता - 786181 (असम)

फोन - (03751) 220283

ईपिबिएक्स - 03751-220329 / 220339

फैक्स - 03751 - 220354

कॉर्पोरेट आईडी नं. L23109WB1973GO1028844

ई.मेल - [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

NORTH EASTERN COALFIELDS

Coal India Limited

(A Maharatna PSU under MoC)

Office of the General Manager

Margherita-786181 (ASSAM)

Phone - 03751 - 220283

EPABX - 03751 - 220329 / 220339

Fax- (03751) - 220354

Corporate ID No.

L23109WB1973GO1028844

E-mail: [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

No.NEC/EMLR/42F/ 8587

27<sup>th</sup>, May 2020

To  
Regional Executive Engineer,  
Pollution Control Board, Assam  
Chowkidinghee, Behind ASTC Bustation,  
P.O: Dibrugarh  
Dibrugarh, Assam  
786001

Through: General Manager, North Eastern Coalfields

Subject: Submission of application for Renewal of Consent to Operate for the FY 2020-21 for the units of North Eastern Coalfields, Coal India Limited, Margherita

Dear Sir,

Enclosed herewith the applications for the Renewal of Consent to Operate along with required documents and CTO Fee (Demand Draft) for the FY 2020-21 for different units of North Easter Coalfields, Coal India Limited, as given below.

SL No.	Name of the unit	CTO fee for FY 2020-21 (Rs)	Demand Draft number
1	Tirap Colliery (A unit of Coal India Limited)	2,00,100.00/-	101857
2	Tikak Colliery (A unit of Coal India Limited)	2,00,100.00/-	101859
3	Ledo OCP (A unit of Coal India Limited)	50,100.00/-	101866
4	Central Hospital (A unit of Coal India Limited)	25,100.00/-	101860
5	Tirap Colliery Residential (A unit of Tirap Colliery (A unit of Coal India Limited))	5,100.00/-	101856
6	Tipong Colliery Residential (A unit of Tikak Colliery (A unit of Coal India Limited))	25,100.00/-	101858

This if for your kind perusal and necessary action please.

Area Manager

Environment & Forest Dept.

North Eastern Coalfields

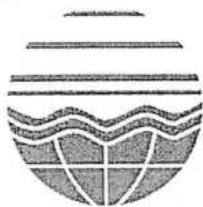
Enclosed: As stated

Received  
Rm  
29/5/2020



XI (1/1)

1/23/2019

Assam - XII

## Pollution Control Board

### Assam

UBIN : AA07257/AABCC3929J/12/2017

UAIN : PCB/F50/TI/001515/01/2018

Fees : Rs. .00

## "CONSENT TO OPERATE"

"CONSENT TO OPERATE" is hereby granted to  
**Tikak colliery(A unit of COAL INDIA LIMITED)**  
 for setting up a  
**Mining of coal and lignite**  
 unit with production capacity of n.a  
 to be located at **NORTH EASTERN COALFIELDS , , TINSUKIA**  
 under section 25 of Water (Prevention and Control of Pollution ) Act, 1974  
 as amended under the concerned terms & conditions according to type of industry.

This Consent to Operate is valid upto 31-03-2019 subject to terms and conditions annexed herewith.

Place : Guwahati  
 Date : 23-01-2019

B K BARUAH  
 Authorized Signatory

#### Details of Fees Paid

1. Regular Fees for the year - : Rs. .00
2. Arrear Fees for the year 0 - 0 to 0 - 0 : Rs. 0.00
3. Penalty/other charges : Rs. 0.00

## Pollution Control Board

1/2

XII . 1/2

Annexure - XIII

UAIN: PCB/F50/TI/006284/02/2019

## Application for Renewal for Consent to Operate (under Water Act, 1974 and Air Act, 1981)

From :	LILY GOGOI BUNGALOW NO. M/328(B), DEHING COLONY NORTHEASTERN COALFIELDS, MARGHERITA TINSUKIA, 786181	
Sir,	I / We hereby apply for * (i) Consent to Operate under section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended. (ii) Consent to Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.	
<b>Part A : General</b>		
For the year	From 2019 To 2020	
1. Name, designation, office address with telephone, e-mail of the Applicant	Name	LILY GOGOI
	Designation	ASSISTANT MANAGER ENVIRONMENT
	Street Name 1	BUNGALOW NO. M/328(B), DEHING COLONY
	Street Name 2	NORTHEASTERN COALFIELDS
	Village/Town	MARGHERITA
	District	TINSUKIA
	Pincode	786181
	Mobile	+91 - 9531105693
	Phone Number	-
2. (a) Name and location of the industrial unit / premises for which the application is made. (Give revenue Survey Number /plot number, name of Taluka and District also telephone)	Name	TIKAK COLLIERY(A UNIT OF COAL INDIA LIMITED)
	Street Name 1	NORTH EASTERN COALFIELDS
	Street Name 2	
	Village/Town	LEDO
	District	TINSUKIA
	Pincode	786182
	Revenue Survey Number / Plot Number	LEASE 4 SQUARE MILE MINING
	Mobile Number	+91 - 9531105693
	Phone Number	-
(b) Details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority	Permission Reference No.	UBIN AA07257/AABCC3929J/12/2017 UAIN PCB/F50/TI/001515/01/2018
	Date	23-01-2019
	Issuing Authority	POLLUTION CONTROL BOARD ASSAM
	Document is attached	

XIII 1/5

(c) Name of the local body under whose jurisdiction the unit is located and name of the licence issuing authority	Local Body Name : SUB DIVISIONAL OFFICER CIVIL MARGHERITA Licence Issuing Authority :	
3. Names, addresses with telephone of Managing Director/Managing Partner and officer responsible for matters connected with pollution control and / or hazardous waste disposal.	Name	SHRI JUGAL KUMAR BORAH
	Designation	GENERAL MANAGER
	Street Name 1	NORTH EASTERN COALFIELDS
	Street Name 2	
	Village/Town	MARGHERITA
	District	TINSUKIA
	Pincode	786181
	Mobile	--91
	Phone Number	03751220283
Email ID	gm.nec.cil@coalindialin	
4. (a) Are you registered as a small-scale industrial unit ?	NO	
(b) If yes, give the number and date of registration.	Reg. No. : N/A Date of Registration : N/A	
5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery)	115435661	
(To be supported by an affidavit, Annual Report or certificate from a Chartered Accountant. For proposed unit(s), give estimated figure)	Document is attached	
6. If the site is located near sea-shore / river bank / other water bodies; indicate the distance and the name of the water body, if any	Distance : 660 meters Name of the water body : NAMDANG RIVER	
7. Does the location satisfy the requirements under relevant Central / State Govt. notifications such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial location policy, etc. If so, give details.	NOT APPLICABLE	
8. If the site is situated in notified industrial estate	NO	
(a) whether effluent collection, treatment and disposal system has been provided by the authority	NO	
(b) will the applicant utilise the system, if provided	N/A	
(c) if not provided, details of proposed arrangement.	Document is attached	
9. Total plot area, built-up area and area available for the use of treated sewage / trade effluent	Plot Area : 27000.00 sq. meters Build-up Area : 13500.00 sq. meters Area for Treated Sewage : 0.00 sq. meters	
10. Month and year of proposed commissioning of the unit	Month : June Year : 1982	
11. Number of workers and office staff.	178	
12.(a) Do you have a residential colony within the premises in respect of which the present application is made ?	YES	
(b) If yes, please state population staying	550	
(c) Indicate its location and distance with reference to plant site.	Location : Distance : 5 KM	
13. List of products and by-products manufactured in tonnes / month,kl / month or numbers / month (Give figure corresponding to maximum installed production capacity)		

XIII (2/6)

SI No.	Name	Type	Quantity	Units
1	NOT APPLICABLE	PRODUCT		in tonnes / month

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes / month or kl / month or numbers / month.

SI No.	Name	Type	Quantity	Units
1	NOT APPLICABLE	RAW MATERIAL		in tonnes / month

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).

Document is attached

**Part B : Waste water aspects**

16. Water consumption for different uses (in m<sup>3</sup> / day)

(i) Industrial cooling, spraying - in mine pits or boiler feeds.	67.50
(ii) Domestic purpose	4.80
(iii) Processing whereby water gets polluted and the pollutants are easily biodegradable	0.00
(iv) Processing whereby water gets polluted and the pollutants are not easily biodegradable and are toxic	0.00
(v) Others such as agriculture, gardening etc. (specify)	0.00
Total	72.30

17. Source of water supply. Name of authority granting permission if applicable and quantity permitted

Source of water supply	TIRAP RIVER
Name of authority granting permission if applicable	
Quantity permitted (in m <sup>3</sup> /day)	

18. Quantity of waste water (effluent) generated (in m<sup>3</sup> / day)

(i) Domestic	3.36	(v) Boiler Blowdown	0.00
(ii) Industrial	2398.50	(vi) Cooling water blowdown	
(iii) Process	0.00	(vii) DM Plant / Softening Plant washings	0.00
(iv) Washings	0.00		

19. Water budget calculations accounting for difference between water consumption and effluent generated. :

2329.50  
Document is attached

20. Present treatment of sewage / canteen effluent (Give sizes / capacities of treatment units).

TREATMENT OF EFFLUENT IS DONE IN A NEUTRALIZATION TANK WITH LIME AND SODA ASH AND THE TREATED WATER IS DISCHARGED TO SAMUKJAN NALLAH. THE LIME SLUDGE IS COLLECTED AND SPRAYED IN AFFORESTATION SITES FOR SOIL TREATMENT

XIII 3/9

21. Present treatment of trade effluent (Give sizes / capacities of treatment units). (A schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process is to be provided. Include details of residue management system (ETP sludges))	Document is attached
22. (a) Are sewage and trade effluents mixed together ?	NO
(b) If yes , state at which stage whether before, intermittently or after treatment.	N/A
23. Capacity of treated effluent sump. Guard Pond if any.	QUANTITY IN M3 DAY : 160 M3
24. Mode of disposal of treated effluents, with respective quantity, in m3 / day	
(i) into stream / river (Name of river : HAMUKJAN NALLAH)	
(ii) into creek / estuary (Name of creek/estuary : NIL)	
(iii) into sea (Name of sea: NIL)	
(iv) into drain / sewer (Owner of sewer : NIL)	
(v) On land for irrigation on owned land / lease land. Specify cropped area.	NIL
(vi) Quantity of treated effluent reused / recycled, m3 / day Provide a location map of disposal arrangement indicating the outlet (s) for sampling	NIL
(vii) Provide a location map of disposal arrangement indicating the outlet (s) for sampling	Document is attached
25. (a) Quality of untreated / treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported	
pH : 6.4	Concentration of Suspended Solid : 35 mg/l
Biochemical Oxygen Demand : 26 mg/l	Chemical Oxygen Demand : 62mg/l
Specific Pollutants :	Total Dissolved Solids :
(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board / Committee / Central Board / Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the untreated / treated effluent.	Document is attached

## Part - C : Air emission aspects

26. Fuel consumption :	Coal	LSHS	Furnace Oil	Natural gas	Others(Specify)
Fuel consumption (TPD / KLD)	0.00	17.80	0.00	0.00	
Calorific value					
Ash content %					
Sulphur content %					
Other (specify) :					

XIII 4/0

27. (A) Details of stack (process & fuel stacks):				
Stack number (s)	1	2	3	4
Attached to				
Capacity				
Fuel type				
Fuel quantity (TPD / KLD)				
Material of construction				
Shape (round / rectangular)				
Height, m (above ground level)				
Diameter / size, in meters				
Gas quantity, Nm <sup>3</sup> / hr				
Gas temperature, °C				
Exit gas velocity, m / sec				
Control equipment preceding the stack				
Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants)	Document is attached			
27.(B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out	NO			
28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. as per Central Board Publication "Emission Regulations Part-III" December 1985)	NOT APPLICABLE			
29. Quality of treated flue gas emissions and process emissions.(Specify concentration of criteria pollutants and industry / process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests. For proposed units furnish the expected characteristics of the emission	Document is attached			
<b>Part - D : Hazardous waste aspects</b>				
30. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and handling) Rules, 1989, as amended.	YES			
(b) If so, the category No.:	USED OIL AND LIME SLUDGE			
31. Authorization required for *	COLLECTION TRANSPORT STORAGE			
32. Quantity of hazardous waste generated (in kg / day) or (in mt / month)	LIME SLUDGE 0.33MT/MONTH USED OIL 90MT/MONTH			
33. Characteristics of the hazardous waste(s).Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment and Forests ). For proposed units furnish expected characteristics.	Document is attached			
34. Mode of storage (intermediate or final) (describe area, location and methodology).	NA			

XIII (5/9)

35. Present treatment of hazardous waste, if any (give type and capacity of treatment units)	NA
36. Quantity of hazardous waste disposed	NA
(i) Within the factory	NA
(ii) Outside the factory (Specify location and enclose copies of agreement)	NA
(iii) Through sale (Enclose documentary proof and copies of agreement)	Document is attached
(iv) Outside State / Union Territory, if yes particulars of (i) & (iii) above	NA
(v) Other (specify)	NA

**Part - E : Additional information**

37. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/ emission and / or hazardous waste	NO
37. (b) If yes, give the details with time-schedule for the implementation and approximate expenditure to be incurred on it.	N/A
38. Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).	Document is attached
39. To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?	

Pollution Control Equipment	Emission/Effluent Type	Seperate Meters are installed ?
NA		

40. Which of the pollution control items are connected to D.G. set (captive power source) to ensure their running in the event of normal power failure ?	NA
41. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area / capacity available in applicants land)	NA
42. Hazardous Chemicals - Give details of chemicals and quantities handled and stored.	NA
(i) Is the unit a Major Accident Hazard unit as per MSIHC Rules ?	NO
(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?	NO
(iii) Indicate status of compliance of Rules 5, 7, 10, 11, 12, 13 and 18 of the MSIHC Rules.	NA
(iv) Has approval of site been obtained from the concerned authority ?	NO
(v) Has the unit prepared an Off-site Emergency Plan ?	NO Is it updated ? NO
(vi) Has information on imports of chemicals been provided to the concerned authority ?	NO

Ym (8)

(vii) Does the unit possess a policy under the PLI Act?		NO							
43. Brief details of tree plantation / green belt development within applicants premises (in hectares).		Document is attached							
44. Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.		Document is attached							
45. (a) The applicant shall indicate whether industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly		N							
(b) Any other additional information that the applicant desires to give.		NO							
46. Do You Have DG Set?		YES							
Sl No.	Name	Product ID	Maker's Name	Capacity	Investment	Fuel Quantity per Annum	Stack Height	Control Equipment	Acoustic enclosure
1	320 KVA GENETOR SET	3325121310221	GREAVE COTTON LTD	320	0	4800 LTR/ANNUM	3 METERS	YES	ACOUSTIC ENCLOSURE
47. I / We further declare that the information furnished above is correct to the best of my / our knowledge.									
48. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and / or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent / Authorisation shall be made and until the grant of fresh Consent / Authorisation no change shall be made.									
49. I / We undertake to furnish any other information within one month of its being called by the Board / Committee.									
50. I / We agree to submit to the Board an application for renewal of consent / authorisation in two months in advance before the date of expiry of the consent / authorisation validity period:									
<b>List of documents to be enclosed/submitted :</b>									
Proposed steps in order to comply to the terms & conditions Stipulated in Environmental Clearance Certificate issued to the applicant (if EC is applicable.)						<u>Tikak OCP EC</u>			
Point wise evidence based Compliance Report of Previous CTE/CTO including production details etc.						<u>Tikak I</u>			
CA's Certificate regarding updated capital investment in the project including land, Ambient Air Quality monitoring report in case of Consent under Water and Air Act.						<u>Capital Budget Tikak I</u>			
Effluent Analysis report in case of Consent under Water Act and Source Emission and Ambient Air Quality monitoring report in case of Consent under Water and Air Act.						Send By Courier			
Copy of details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority						Not Applicable			

XIII (7/6)

If the site is situated in notified industrial estate, copy of details of proposed arrangement.	Not Applicable
Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).	Not Applicable
Copy of water budget calculations accounting for difference between water consumption and effluent generated	Not Applicable
A schematic diagram of the treatment scheme of trade effluent with inlet / outlet characteristics of each unit operation / process including details of residue management system (ETP sludges)	Send By Courier
Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants.	Not Applicable
Analysis report of treated effluent gas emissions and process emissions from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable
Analysis report of characteristics of the hazardous waste(s) and concentration of relevant pollutants from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable
Enclose documentary proof and copies of agreement of quantity of hazardous waste disposed	Not Applicable
Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).	Send By Courier
Brief details of tree plantation / green belt development within applicant	Send By Courier
Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.	Not Applicable
If the industry comes under Public Hearing, enclose relevant documents such as EIA, EMP, Risk Analysis etc.	Not Applicable
A location map of disposal arrangement of treated effluents indicating the outlet(s) for sampling.	Send By Courier
<b>Courier Details :</b>	
Name of Courier Service	INDIAN POSTAL SERVICE
Ref. No. / Consignment No.	ES566435942IN
Dispatch Date	21-02-2019

XIII 3/0

<b>Payment Details :</b>	
Payment Mode :	ONLINE
Payment Transaction Details :	Transaction Status : SUCCESS Transaction Reference No. : PSBI7211180773 Transaction Amount (Rs.) : 200100.00 Transaction Date & Time : 13-02-2019 10:26:56
Place: TINSUKIA Date : 22-02-2019	Yours faithfully, Name: LILY GOGOI Designation: ASSISTANT MANAGER ENVIRONMENT

### Acknowledgement

Your APPLICATION FOR RENEWAL FOR CONSENT TO OPERATE (UNDER WATER ACT, 1974 AND AIR ACT, 1981) has been submitted successfully to POLLUTION CONTROL BOARD ASSAM, Assam.

Your Unique Application Identification Number (UAIN) is PCB/F50/TI/006284/02/2019

You may track your application by entering this UAIN in the **Track Your Application** search box or clicking on **My Applications** in the dashboard. For any further query or help, you may contact us on our helpline number +91 7086044425 / +91 7086044424 and/or email us at eodb.assam@gmail.com.

**Disclaimer :** This is a computed generated acknowledgement, which is subject to granting of the final approval from the concerned authority. This acknowledgement should not be treated as the approval or its substitute for the purpose of any other application and/or approval. The concerned authority holds no responsibility if any other approvals are granted based on this acknowledgement.

XIII 9/9



Annexure - XIV

Queries & Reply of CTO For Hy FY-2019-20 of Tikak Colliery

Read Query

17-05-2019 11:35 AM	<p><b>Query By :</b> ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM  <b>Subject :</b> General Query  <b>Query Message :</b> Pl. submit/upload----- 1. Compliance status for fulfilling the conditions as per the affidavit uploaded in the last year consent application. 2. Photo of Neutralization Pit 3. Fresh ambient air quality monitoring report, treated effluent analysis report and noise level monitoring report 4. Compliance report of C.T.O conditions. 5. Production of coal and quantity of O.B Generation in the year 2018-19.  <b>Document Uploaded(if any) :</b>  Download</p>
26-08-2019 10:37 AM	<p><b>Replied by the Applicant -</b>  <b>Reply Message :</b> Reply to all the queries are attached in the form of Annexures  <b>Document (if any) :</b>  Download</p>
25-11-2019 4:36 PM	<p><b>Query By :</b> EE - POLLUTION CONTROL BOARD ASSAM  <b>Subject :</b> General Query  <b>Query Message :</b> Whether you have valid authorization. If not apply for the authorization and submit annual report for further processing of your CONSENT cases.  <b>Document Uploaded(if any) :</b>  Download</p>
03-12-2019 3:58 PM	<p><b>Replied by the Applicant -</b>  <b>Reply Message :</b> Authorisation under The Hazardous and other wastes (Management and Trans -boundary Movement) Rules, 2016(Form-I) has already been applied vide application Number UAIN: PCB/F34/TI/000084/05/2019 dated 07.05.2019. Annual Return under The Hazardous and other wastes (Management and Trans -boundary Movement) Rules, 2016 in Form -IV has been submitted vide application Number UAIN: PCB/F24/TI/000085/06/2019, dated 03.12.2019 a copy of Annual Return is attached with the reply for your kind perusal.  <b>Document (if any) :</b>  Download</p>
04-01-2020 12:50 PM	<p><b>Query By :</b> EE - POLLUTION CONTROL BOARD ASSAM  <b>Subject :</b> General Query  <b>Query Message :</b> As desired by Chairman sir you are requested to submit the NOC from Forest Dept for further processing of your CTO cases.  <b>Document Uploaded(if any) :</b>  Download</p>
16-03-2020 5:02 PM	<p><b>Replied by the Applicant -</b>  <b>Reply Message :</b> Enclosed herewith the reply of the query as mentioned above. This is for your kind perusal.  <b>Document (if any) :</b>  Download</p>
23-03-2020 8:03 PM	<p><b>Query By :</b> EE - POLLUTION CONTROL BOARD ASSAM  <b>Subject :</b> General Query  <b>Query Message :</b> You are requested to upload the forest clearance of stage-I and status of stage-II at the earliest for further processing.  <b>Document Uploaded(if any) :</b>  Download</p>
04-05-2020 12:18 PM	<p><b>Replied by the Applicant -</b>  <b>Reply Message :</b> Enclosed herewith the Stage -I Forest Clearance and status of Stage-II FC in respect of Tikak Colliery for your kind perusal  <b>Document (if any) :</b>  Download</p>

XIV

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Antika

A ANTIKA

11

XIV (2/2)

1/23/2019

Annexure - XV

## Pollution Control Board

### Assam

UBIN : AA07487/AABCC3929J/12/2017

UAIN : PCB/F50/TI/001779/01/2018

Fees : Rs. .00

## "CONSENT TO OPERATE"

"CONSENT TO OPERATE" is hereby granted to  
ledo ocp(A unit of COAL INDIA LIMITED)

for setting up a

**Mining of coal and lignite**

unit with production capacity of n.A

to be located at NORTH EASTERN COALFIELDS , COAL INDIA LIMITED , TINSUKIA  
under section

as amended under the concerned terms & conditions according to type of industry.

This Consent to Operate is valid upto 31-03-2019 subject to terms and conditions annexed herewith.

Place : Guwahati  
Date : 23-01-2019

B K BARUAH

Authorized Signatory

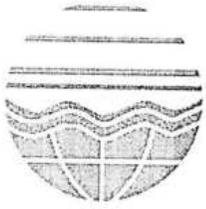
#### Details of Fees Paid

1. Regular Fees for the year - : Rs. .00
2. Arrear Fees for the year 0 - 0 to 0 - 0 : Rs. 0.00
3. Penalty/other charges : Rs. 0.00

## Pollution Control Board

XV 1/2

1/23/2019



# Assam

## Terms and Conditions

- 1. cond2
- 2. cond3
- 3. cond4

## Annexure

XV 2/2

1839

Annexure XVI

UAIN: PCB/F50/TI/006437/02/2019

**Application for Renewal for Consent to Operate (under Water Act, 1974 and Air Act, 1981)**

From :	LILY GOGOI BUNGALOW NO. M/328(B), DEHING COLONY NORTHEASTERN COALFIELDS, MARGHERITA TINSUKIA, 786181
Sir,	I / We hereby apply for * (i) Consent to Operate under section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended. (ii) Consent to Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

**Part A : General**

For the year	From 2019 To 2020	
1. Name, designation, office address with telephone, e-mail of the Applicant	Name	LILY GOGOI
	Designation	ASSISTANT MANAGER ENVIRONMENT
	Street Name 1	BUNGALOW NO. M/328(B), DEHING COLONY
	Street Name 2	NORTHEASTERN COALFIELDS
	Village/Town	MARGHERITA
	District	TINSUKIA
	Pincode	786181
	Mobile	+91 - 9531105693
	Phone Number	-
	Email-id	necemlr@gmail.com
2. (a) Name and location of the industrial unit / premises for which the application is made. (Give revenue Survey Number /plot number, name of Taluka and District also telephone)	Name	LEDO OCP(A UNIT OF COAL INDIA LIMITED)
	Street Name 1	NORTH EASTERN COALFIELDS
	Street Name 2	COAL INDIA LIMITED
	Village/Town	LEDO
	District	TINSUKIA
	Pincode	786182
	Revenue Survey Number / Plot Number	959/960
	Mobile Number	+91 - 9531105693
Phone Number	-	
(b) Details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority	Permission Reference No.	UBIN AA07487/AABCC3929J/12/2017 UAIN PCB/F50/TI/001779/01/2018
	Date	23-01-2019
	Issuing Authority	POLLUTION CONTROL BOARD ASSAM
	Document is attached	

XVI (1/0)

(c) Name of the local body under whose jurisdiction the unit is located and name of the licence issuing authority	Local Body Name : Licence Issuing Authority :
3. Names, addresses with telephone of Managing Director/Managing Partner and officer responsible for matters connected with pollution control and / or hazardous waste disposal.	Name SHRI JUGAL KUMAR BORAH
	Designation GENERAL MANAGER
	Street Name 1 NORTH EASTERN COALFIELDS
	Street Name 2
	Village/Town MARGHERITA
	District TINSUKIA
	Pincode 786181
	Mobile +91
	Phone Number 03751220283
Email ID gm.nec.cil@coalindialin	
4. (a) Are you registered as a small-scale industrial unit ?	NO
(b) If yes, give the number and date of registration.	Reg. No. : N/A Date of Registration : N/A
5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery)	47887821
(To be supported by an affidavit, Annual Report or certificate from a Chartered Accountant. For proposed unit(s), give estimated figure)	Document is attached
6. If the site is located near sea-shore / river bank / other water bodies; indicate the distance and the name of the water body, if any	Distance : 100 meters Name of the water body : LEDOPANI NULLAH
7. Does the location satisfy the requirements under relevant Central / State Govt. notifications such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial location policy, etc. If so, give details.	NOT APPLICABLE
8. If the site is situated in notified industrial estate	NO
(a) whether effluent collection, treatment and disposal system has been provided by the authority	NO
(b) will the applicant utilise the system, if provided	N/A
(c) if not provided, details of proposed arrangement.	Document is attached
9. Total plot area, built-up area and area available for the use of treated sewage / trade effluent	Plot Area : 114100.00 sq. meters Build-up Area : 2700.00 sq. meters Area for Treated Sewage : 800.00 sq. meters
10. Month and year of proposed commissioning of the unit	Month : October Year : 2008
11. Number of workers and office staff.	0
12.(a) Do you have a residential colony within the premises in respect of which the present application is made ?	NO
(b) If yes, please state population staying	N/A
(c) Indicate its location and distance with reference to plant site.	Location : N/A Distance : N/A
13. List of products and by-products manufactured in tonnes / month, kl / month or numbers / month (Give figure corresponding to maximum installed production capacity)	

XVI (2/6)

SI No.	Name	Type	Quantity	Units
1	NOT APPLICABLE	PRODUCT		in tonnes / month

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes / month or kl / month or numbers / month.

SI No.	Name	Type	Quantity	Units
1	NOT APPLICABLE	RAW MATERIAL		in tonnes / month

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).

Document is attached

**Part B : Waste water aspects**

16. Water consumption for different uses (in m<sup>3</sup> / day)

(i) Industrial cooling, spraying - in mine pits or boiler feeds.	0.00
(ii) Domestic purpose	1.10
(iii) Processing whereby water gets polluted and the pollutants are easily biodegradable	
(iv) Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic	
(v) Others such as agriculture, gardening etc. (specify)	
Total	1.10

17. Source of water supply. Name of authority granting permission if applicable and quantity permitted

Source of water supply	NA
Name of authority granting permission if applicable	NA
Quantity permitted (in m <sup>3</sup> /day)	NA

18. Quantity of waste water (effluent) generated (in m<sup>3</sup> / day)

(i) Domestic	0.00	(v) Boiler Blowdown	0.00
(ii) Industrial	0.00	(vi) Cooling water blowdown	0.00
(iii) Process	0.00	(vii) DM Plant / Softening Plant washings	0.00
(iv) Washings	0.00		

19. Water budget calculations accounting for difference between water consumption and effluent generated. :

Document is attached

20. Present treatment of sewage / canteen effluent (Give sizes / capacities of treatment units).

NO SEWAGE OR CANTEEN EXISTS

21. Present treatment of trade effluent (Give sizes / capacities of treatment units). (A schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operation / process is to be provided. Include details of residue management system (ETP sludges))

Document is attached

22. (a) Are sewage and trade effluents mixed together ?

NO

(b) If yes , state at which stage whether before, intermittently or after treatment.

N/A

23. Capacity of treated effluent sump. Guard Pond if any.

N/A

24. Mode of disposal of treated effluents, with respective quantity, in m<sup>3</sup> / day

(i) into stream / river (Name of river : NA)	
(ii) into creek / estuary (Name of creek/estuary : NA)	

XVI (3/0)

(iii) into sea (Name of sea: NA)	
(iv) into drain / sewer (Owner of sewer : NA)	
(v) On land for irrigation on owned land / lease land. Specify cropped area.	NA
(vi) Quantity of treated effluent reused / recycled, m <sup>3</sup> / day Provide a location map of disposal arrangement indicating the outlet (s) for sampling	NA
(vii) Provide a location map of disposal arrangement indicating the outlet (s) for sampling	Document is attached
25. (a) Quality of untreated / treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported)	
pH : 6.4	Concentration of Suspended Solid : 42
Biochemical Oxygen Demand : 21	Chemical Oxygen Demand : 72
Specific Pollutants :	Total Dissolved Solids :
(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board / Committee / Central Board / Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the untreated / treated effluent.	Document is attached

**Part - C : Air emission aspects**

26. Fuel consumption :

	Coal	LSHS	Furnace Oil	Natural gas	Others(Specify)
Fuel consumption (TPD / KLD)		13.73			
Calorific value					
Ash content %					
Sulphur content %					
Other (specify) :					

27. (A) Details of stack (process & fuel stacks):

Stack number (s)	1	2	3	4
Attached to	NA			
Capacity				
Fuel type				
Fuel quantity (TPD / KLD)				
Material of construction				
Shape (round / rectangular)				
Height, m (above ground level)				
Diameter / size, in meters				
Gas quantity, Nm <sup>3</sup> / hr				
Gas temperature, °C				
Exit gas velocity, m / sec				
Control equipment preceding the stack				
Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants)	Document is attached			

XVI 4/5

27.(B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out	NO
28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. as per Central Board Publication "Emission Regulations Part-III" December 1985)	NOT APPLICABLE
29. Quality of treated flue gas emissions and process emissions.(Specify concentration of criteria pollutants and industry / process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests. For proposed units furnish the expected characteristics of the emission	Document is attached

**Part - D : Hazardous waste aspects**

30. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and handling) Rules, 1989, as amended.	YES
(b) If so, the category No.:	USED OIL
31. Authorization required for *	
32. Quantity of hazardous waste generated (in kg / day) or (in mt / month)	BURNT OIL 10.7 KG/MONTH
33. Characteristics of the hazardous waste(s).Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment and Forests ). For proposed units furnish expected characteristics.	Document is attached
34. Mode of storage.(intermediate or final) (describe area, location and methodology).	USED OIL STORED IN DRUMS
35. Present treatment of hazardous waste, if any (give type and capacity of treatment units)	NA
36. Quantity . of hazardous waste disposed (i) Within the factory	NA
(ii) Outside the factory (Specify location and enclose copies of agreement)	NA
(iii) Through sale (Enclose documentary proof and copies of agreement)	Document is attached
(iv) Outside State / Union Territory , if yes particulars of (i) & (iii) above	NA
(v) Other (specify)	SOLD TO AUTHORISED RECYCLER

**Part - E : Additional information**

37. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/ emission and / or hazardous waste	NO
37. (b) If yes, give the details with time-schedule for the implementation and approximate expenditure to be incurred on it.	N/A

XVI (5/0)

38. Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).	Document is attached	
39. To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?		
<b>Pollution Control Equipment</b>	<b>Emission/Effluent Type</b>	<b>Seperate Meters are installed ?</b>
NA		
40. Which of the pollution control items are connected to D.G. set (captive power source) to ensure their running in the event of normal power failure ?	NA	
41. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area / capacity available in applicants land)	NA	
42. Hazardous Chemicals - Give details of chemicals and quantities handled and stored.		
(i) Is the unit a Major Accident Hazard unit as per MSIHC Rules ?	NO	
(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?	NO	
(iii) Indicate status of compliance of Rules 5, 7, 10, 11, 12, 13 and 18 of the MSIHC Rules.		
(iv) Has approval of site been obtained from the concerned authority ?	NO	
(v) Has the unit prepared an Off-site Emergency Plan ?	NO Is it updated ? NO	
(vi) Has information on imports of chemicals been provided to the concerned authority ?	NO	
(vii) Does the unit possess a policy under the PLI Act?	NO	
43. Brief details of tree plantation / green belt development within applicants premises (in hectares).	Document is attached	
44. Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.	Document is attached	
45. (a) The applicant shall indicate whether industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly	N	
(b) Any other additional information that the applicant desires to give.	NA	
46. Do You Have DG Set?	YES	

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SI No.	Name	Product ID	Maker's Name	Capacity	Investment	Fuel Quantity per Annum	Stack Height	Control Equipment	Acoustic enclosure
1					0			YES	ACOUSTIC ENCLOSURE

47. I / We further declare that the information furnished above is correct to the best of my / our knowledge.

48. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and / or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent / Authorisation shall be made and until the grant of fresh Consent / Authorisation no change shall be made.

49. I / We undertake to furnish any other information within one month of its being called by the Board / Committee.

50. I / We agree to submit to the Board an application for renewal of consent / authorisation in two months in advance before the date of expiry of the consent / authorisation validity period:

**List of documents to be enclosed/submitted :**

Proposed steps in order to comply to the terms & conditions Stipulated in Environmental Clearance Certificate issued to the applicant (if EC is applicable.)	<u>LedoEC</u>
Point wise evidence based Compliance Report of Previous CTE/CTO including production details etc.	<u>Ledo CTO</u>
CA's Certificate regarding updated capital investment in the project including land, Ambient Air Quality monitoring report in case of Consent under Water and Air Act.	<u>Ledo Capital Budget</u>
Effluent Analysis report in case of Consent under Water Act and Source Emission and Ambient Air Quality monitoring report in case of Consent under Water and Air Act.	Not Applicable
Copy of details of the planning permission obtained from the local body / Town and Country Planning authority / metropolitan development authority / designate authority	Not Applicable
If the site is situated in notified industrial estate, copy of details of proposed arrangement.	Not Applicable
Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flow sheet and / or material balance and water balance sheet).	Not Applicable
Copy of water budget calculations accounting for difference between water consumption and effluent generated	Not Applicable
A schematic diagram of the treatment scheme of trade effluent with inlet / outlet characteristics of each unit operation / process including details of residue management system (ETP sludges)	Not Applicable
Attach specifications including residue management systems of each of the control equipment indicating inlet / outlet concentrations of relevant pollutants.	Not Applicable

XVI (7/9)

Analysis report of treated effluent gas emissions and process emissions from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable
Analysis report of characteristics of the hazardous waste(s) and concentration of relevant pollutants from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment and Forests.	Not Applicable
Enclose documentary proof and copies of agreement of quantity of hazardous waste disposed	Not Applicable
Capital and recurring (O & M) expenditure on various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, date acquisition etc. (give figures separately for items implemented / to be implemented).	Send By Courier
Brief details of tree plantation / green belt development within applicant	Send By Courier
Information of schemes for waste minimisation, resource recovery and recycling - implemented and to be implemented, separately.	Not Applicable
If the industry comes under Public Hearing, enclose relevant documents such as EIA, EMP, Risk Analysis etc.	Not Applicable
A location map of disposal arrangement of treated effluents indicating the outlet(s) for sampling.	Send By Courier
<b>Courier Details :</b>	
Name of Courier Service	INDIAN POSTAL SERVICE
Ref. No. / Consignment No.	ES818093870IN
Dispatch Date	25-02-2019
<b>Payment Details :</b>	
Payment Mode :	ONLINE
Payment Transaction Details :	Transaction Status : SUCCESS Transaction Reference No. : PSBI7228884396 Transaction Amount (Rs.) : 50100.00 Transaction Date & Time : 18-02-2019 11:36:14
Place: TINSUKIA Date : 26-02-2019	Yours faithfully, Name: LILY GOGOI Designation: ASSISTANT MANAGER ENVIRONMENT

**Acknowledgement**

Your APPLICATION FOR RENEWAL FOR CONSENT TO OPERATE (UNDER WATER ACT, 1974 AND AIR ACT, 1981) has been submitted successfully to POLLUTION CONTROL BOARD ASSAM, Assam.

XII (46)

Your Unique Application Identification Number (UAIN) is PCB/F50/II/006437/02/2019

You may track your application by entering this UAIN in the **Track Your Application** search box or clicking on **My Applications** in the dashboard. For any further query or help, you may contact us on our helpline number +91 7086044425 / +91 7086044424 and/or email us at eodb.assam@gmail.com.

**Disclaimer :** This is a computed generated acknowledgement, which is subject to granting of the final approval from the concerned authority. This acknowledgement should not be treated as the approval or its substitute for the purpose of any other application and/or approval. The concerned authority holds no responsibility if any other approvals are granted based on this acknowledgement.

XVI 9/9

1848

Annexure - XVII

Ease of doing business | Govt. of Assam

5/6/2020

Ledo OCP Query &amp; Reply for CTO for the FY- 2019-20

Read Query

28-05-2019 10:39 AM

**Query By :** ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** Pl. submit/upload the followings---: 1. Fresh analysis report of treated effluent, ambient air quality monitoring report and noise monitoring report. 2. Compliance report of last year CTO conditions. 3. Details of ETP with flow diagram and photo. 4. Current status report with photographs in respect to intensify the green belt and cleaning of nearby stream/ drain/nullah around the Ledo OCP as per the affidavit uploaded in the last year CTO application. (Affidavit uploaded for reference.) 5. Production of coal in the last year and quantity of overburden generation.**Document Uploaded(if any) :**  Download

07-08-2019 12:34 PM

**Replied by the Applicant -****Reply Message :** Please find the reply to all the above queries in the form of attached annexures.**Document (if any) :**  Download

19-08-2019 5:07 PM

**Query By :** ASSTT EXECUTIVE ENGINEER - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** Pl. upload reply of remaining queries at the earliest.**Document Uploaded(if any) :**  Download

02-09-2019 10:28 AM

**Replied by the Applicant -****Reply Message :** Please find the reply as attachment**Document (if any) :**  Download

✓ 04-01-2020 2:23 PM

**Query By :** EE - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** You are requested to submit the NOC from Forest Dept. for further processing of your consent cases at the earliest.**Document Uploaded(if any) :**  Download

20-01-2020 9:54 AM

**Replied by the Applicant -****Reply Message :** There is no Forest Land in Ledo OCP.**Document (if any) :** Not Uploaded

20-02-2020 12:38 PM

**Query By :** EE - POLLUTION CONTROL BOARD ASSAM**Subject :** General Query**Query Message :** As desired by Chairman sir, the statement given in our early query, the same statement is desired from Forest Dept. So please submit the same.**Document Uploaded(if any) :**  Download

26-02-2020 9:27 AM

**Replied by the Applicant -****Reply Message :** Ledo OCP does not falls under Forest land. Mining operation in Ledo OCP has been discontinued since 11.06.2018.**Document (if any) :** Not Uploaded

XVII (1/2)

5/6/2020

Ease of doing business | Govt. of Assam

28-04-2020 2:15 PM

**Query By :** EE - POLLUTION CONTROL BOARD ASSAM

**Subject :** General Query

**Query Message :** As desired by Chairman sir, you are requested to submit a documents from the Forest Dept. for further processing.

**Document Uploaded(if any) :**  Download

### Your Reply

[View](#) [Download](#) [Print](#)

### Upload File

No file chosen

In case of multiple files, please merge them together into one file and then upload here. (You can merge them on these trusted online websites e.g. smallpdf.com , pdfmerge.com)

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Ammercure - XVIII

नार्थ ईस्टर्न कोलफील्ड्स

कोल इण्डिया लिमिटेड

(महारात्न कम्पनी)

महा प्रबन्धक का कार्यालय

मार्घेरिता - 786181 (असम)

फोन - (03751)220283

ईपिबिएक्स - 03751-220329 / 220339

फैक्स - 03751 - 220354

कॉर्पोरेट आईडी नं. L23109WB1973GO1028844

ई.मेल - gm.nec.cil@coalindia.in



NORTH EASTERN COALFIELDS

Coal India Limited

(A Maharatna PSU under MoC)

Office of the General Manager

Margherita-786181 (ASSAM)

Phone - 03751 - 220283

EPABX - 03751 - 220329 / 220339

Fax- (03751) - 220354

Corporate ID No. L23109WB1973GO1028844

E-mail: [gm.nec.cil@coalindia.in](mailto:gm.nec.cil@coalindia.in)

Date: 03.06.2020

No. NEC/GM/2020/34-I

OFFICE ORDER

As per approval of Competent Authority, all mining operations of North Eastern Coalfields, Coal India Limited, Margherita are hereby temporarily suspended w.e.f. 03.06.2020.

However, liquidation of present coal stock will continue till existing coal stock is exhausted.

All necessary statutory formalities in this regard to be taken up with concerned statutory bodies.

Distribution:

1. TS to D(T), CIL, Kolkata
2. GM(PMD), CIL, Kolkata
3. GM (Prod), CIL, Kolkata
4. All Agents
- ✓ 5. All HoDs

APM, NECCopy to:

1. Director (Tech.), CIL, Kolkata – for kind information.

General Manager

महाराज्य / General Manager  
 नॉ. ई. को. लि. NEC, CIL  
 मार्घेरिता, असम Margherita, Assam

XVIII

1/1

# Pollution Control Board, Assam

(Department of Environment & Forests :: Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

(An ISO 9001:2008 & BS OHSAS 18001:2007 Certified Organisation)



5/540/4m

No. WB/Z-IV/T-279/01-02/199

Dated Guwahati the, 18<sup>th</sup> June, 2020

To

109

SIP

✓ The General Manager  
North Eastern Coal Fields  
(A unit of Coal India Ltd.)  
P.O.: Margherita-786181  
Dist.: Tinsukia (Assam).

**Sub: SHOW CAUSE NOTICE.**

**WHEREAS**, under section 17, clause (1), sub clause (a) of the Water (Prevention and Control of pollution Act), 1974 one of the functions of The Pollution Control Board Assam is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof;

**WHEREAS**, under section 24 of the Water (Prevention and Control of pollution Act), 1974 use of stream or well for disposal of polluting matter is prohibited;

**WHEREAS**, Subsection 1 of section 24 as mentioned above, states that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any 1 stream or well or sewer or on land;

**WHEREAS**, your organization have been dealing in activities like extraction and mining of Coal, from different collieries located at Ledo, Margherita, Tirap area of Tinsukia district in Upper Assam;

**WHEREAS**, it is seen that while extracting coal from the coal mines, lots of wastes in both liquid and solid form is generated from the coal mines and thereby polluted the whole environment including nearby water bodies;

**WHEREAS**, you have been operating your activities in some areas, which are located under Reserve Forest area and you have been operating without any prior clearance from the Forest Department;

**WHEREAS**, you have been operating your activities, without having primary ETP/STP for treatment of effluents generated from the coal mines, which are acidic in nature and also without any footing wall at OB dump;

**WHEREAS**, you are operating your unit without obtaining CTE/CTO as per Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981, which indicates clear violation of the aforesaid Acts & Rules;

Contd....p/2



## Pollution Control Board, Assam

(Department of Environment & Forests :: Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

(An ISO 9001:2008 & BS OHSAS 18001:2007 Certified Organisation)

-2-

**NOW, THEREFORE**, in view of the abovementioned facts and circumstances the Pollution Control Board Assam is constrained to inform you that, you have nonchalantly violated the provisions of the Environmental Act and Rules as quoted above thereby posing threat to the surrounding Environment. In Exercise of the Powers conferred upon the Board under section 33(A) of The Water (Prevention and Control of pollution Act), 1974 and Section 5 of the Environment (Protection) Act.1986 [delegated vide. S.O 327(E) dated 10.04.2001], you are hereby directed to **SHOW CAUSE** within 15 (fifteen) days, why stringent penal action shall not be initiated against your unit including payment of compensation fine for the violations committed by you and threat being posed by your activities as stated above to the environment.

*[Signature]*

**Member Secretary (i/c)**

Memo No. WB/Z-IV/T-279/01-02/199 – A,

Dated Guwahati the, 18<sup>th</sup> June, 2020

Copy to:

1. The Staff Officer to the Chief Secretary to the Government of Assam for kind appraisal of the Chief Secretary.
2. The Principal Secretary to the Government of Assam, Environment & Forests Deptt., Dispur, Guwahati-6 for kind information.
3. The Deputy Commissioner, Tinsukia District for favour of kind information.
4. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
5. The Regional Executive Engineer (i/c), Regional Office, Dibrugarh, PCBA for information & necessary action.

*[Signature]*

**Member Secretary (i/c)**



## Pollution Control Board:: Assam Bamunimaidam; Guwahati-21

(Department of Environment & Forests :: Government of Assam)

Phone: 0361-2652774 & 2550258; Fax: 0361-2550259

Website: [www.pcbassam.org](http://www.pcbassam.org)



No. PCBA/DIB/T-15/22-23/14

Dated Guwahati, the 5<sup>th</sup> April, 2023

### “CONSENT TO OPERATE”

“CONSENT TO OPERATE” (CTO), under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- i) Name of Industry : M/s Tikak Colliery (Tikak OCP and Tikak Extension OCP) (A unit of North Eastern Coalfields, Coal India Ltd.)
- ii) Name of the Occupier / Applicant and Designation : Sarat Chandra Mukherjee, Agent.
- iii) Address of the unit : North Eastern Coalfields, Coal India Ltd., Tinsukia, Assam- 786182.
- iv) Category/ Type of the project : Open Cast Coal Mining Project (RED category).
- v) Cost of the project : Rs. 15038.84 Lakhs.
- vi) Details of Product :

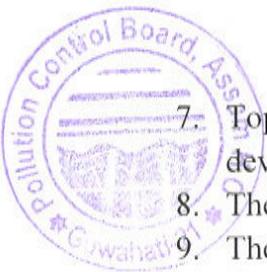
SI No.	Product	Capacity
1	COAL	0.4 MMTPA

- vi) DG Set : 1 x 320 KVA

### TERMS AND CONDITIONS

1. The Consent to Operate (CTO) has been accorded based on the particulars furnished by the applicant vide Application ID 1627444 and subject to addition of further more conditions if so warranted by subsequent developments. The CTO will automatically become invalid if there is any changes, modification, alteration, expansion or deviation is made in actual practice without prior permission of the Board.
2. The CTO is valid for the period up to 31.03.2027.
3. The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
  - a) Violation of any Terms and Conditions of this CTO;
  - b) Obtaining the CTO by misrepresentation or failure to disclose fully all relevant facts;
  - c) If any genuine public complaint against the unit is received;
4. The unit shall obtain prior “Consent to Establish” from the Board, for any expansion, alteration, modification, modernization of process or products.
5. The unit shall strictly comply with all the specific and general conditions stipulated by the MoEF&CC, Govt. of India in the Environmental Clearance, accorded to the unit vide No.-J-11015/221/2007-IA.II (M), dtd. 08.07.2014.
6. Maximum production capacity shall not exceed the limit, as prescribed in the EC.

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7. Topsoil shall be stacked properly with proper slope and shall be used for reclamation and development of green belt.
8. The land after mining shall be brought back for agriculture purpose.
9. The unit shall provide well pitched garland drains around Over Burden Dumps (OBD)s.
10. Regular water sprinkling at the haul roads to suppress road dust generation during plying of heavy vehicles.
11. The project proponent shall develop a greenbelt/plantation area with native trees covering at least 33% of the total plot area.
12. The project authority should install a Display Board as per the Boards notification no.PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A).
13. The unit should apply for renewal of "Consent to Operate" at least ninety (90) days before expiry of this CTO. Board renews consent for five (5) years, subject to application submitted with full payment for the entire period.

Specific Conditions:

**A) Air / Emission Aspect:-**

1. The industry shall comply with the Air Quality Standards, Notified by MoEF&CC, Govt. of India, vide G S R 742 (E), dtd 25.09.2000 (Appendix B) in the coal mines.
2. The industry shall comply with the ambient noise level standards notified by MoEF&CC, Govt. of India, vide G S R 7, dtd. Dec, 1998, as mentioned herein under,

Limit in dB (A) Leq	
Day Time (6:00am-10:00pm)	Night Time (10:00pm-6:00am)
75	70

3. The unit shall follow the Standards and Guidelines for control of Noise Pollution from Stationary Diesel Generator Sets notified by MoEF&CC, Govt. of India, vide GSR.7 dtd. Dec. 22, 1998 (Appendix – C)
4. The Ambient Air Quality within the Plant premises shall be complied with the National Ambient Air Quality Standards notified by MoEF&CC, Govt. of India vide G.S.R.826(E) dtd.16.11.2009, as per (Appendix – D); especially w.r.t. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>x</sub> & NO<sub>x</sub> etc.

**B) Water Aspect:-**

1. Surface runoff and leachate generated form the coal dumping area shall be neutralized in properly designed neutralization pit.
2. For discharge of treated effluent the unit shall comply with the effluent discharge standards, notified by MoEF&CC, Govt. of India vide G.S.R.742(E) dated 25.09.2000, (Appendix-B)
3. The treated water shall be reused for greenbelt development, gardening purposes etc.

**C) Hazardous Waste Aspect:**

1. Authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, shall be obtained from the Pollution Control Board, Assam.
2. The project authorities shall comply with the provisions of the said Rules.
3. Adequate facility shall be provided for collection and storage of used /spent oil, which shall be sent to registered recyclers for recycling.

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4. The unit shall dispose of any other hazardous waste generated by the unit as per the provisions of the Rules.
5. The unit shall identify and quantify all streams of Hazardous Waste generation as per Schedule –I and maintain proper record in Form –III of the said Rules.
6. The unit should submit annual return in Form –IV under the said rules on or before 30<sup>th</sup> June every year.

The unit shall submit compliance report of the mandated conditions by April 15 of every year to Member Secretary, PCBA as well as to Regional Office, Dibrugarh, PCBA. The Board will have the liberty to withdraw the CTO if adequate pollution control and safety measures are not taken.

(Shantanu Kr. Dutta)

Member Secretary

Dated Guwahati, the 5 April, 2023

Memo No. PCBA/DIB/T-14/22-23/04-A

Copy to:

✓ M/s Tikak Colliery (Tikak OCP and Tikak Extension OCP) (A unit of North Eastern Coalfields, Coal India Ltd.), North Eastern Coalfields, Coal India Ltd., Tinsukia, Assam -786182, for information & compliance of conditions.

(Shantanu Kr. Dutta)

Member Secretary

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**Pollution Control Board, Assam  
Bamunimaidam, Guwahati-21**

Appendix-A



**NOTIFICATION**

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

**Member Secretary**

Memo No. PCBA/LGL-95/2021/Notification/01-A

Dated Guwahati, the 11<sup>th</sup> Nov, 2021

Copy to:

1. ✓ The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandin Barta" on 12.11.2021.
5. Notice Board, Head Office / Website ([www.pcbassam.org](http://www.pcbassam.org)), PCBA.

*[Signature]*  
**Member Secretary**

## STANDARDS FOR COAL MINES

Notification No. GSR 742(E), Dt: 25<sup>th</sup> September 2000

(Stipulated by Ministry of Environment and Forests (MoEF), New Delhi)

## 1. Air Quality Standards

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO<sub>2</sub>) and Oxides of Nitrogen (NO<sub>x</sub>) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generation sources shall not exceed the standards specified in the Table I, II and III given below:

**Dust Generating Sources:**

*Loading or unloading, Haul road, coal transportation road, Coal handling plant (CHP), Railway siding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.*

Table - I

Category	Pollutant	Time weighted average	Concentration in Ambient Air	Method of Measurement
1	2	3	4	5
New Coal Mines (Coal Mines commenced operation after the date of publication of this notification)	Suspended Particulate Matter (SPM)	Annual Average *	360 µg/m <sup>3</sup>	– High Volume Sampling (Average flow rate not less than 1.1 m <sup>3</sup> /min)
		24 hours **	500 µg/m <sup>3</sup>	
	Respirable Particulate Matter (size less than 10 µm) (RPM)	Annual Average *	180 µg/m <sup>3</sup>	– Respirable Particulate Matter sampling and analysis
		24 hours **	250 µg/m <sup>3</sup>	
Sulphur Dioxide (SO <sub>2</sub> )	Annual Average *	80 µg/m <sup>3</sup>	– Improved West and Gaeke method	
	24 hours **	120 µg/m <sup>3</sup>	– Ultraviolet fluorescence	
Oxide of Nitrogen as NO <sub>2</sub>	Annual Average *	80 µg/m <sup>3</sup>	– Jacob & Hochheiser Modified (Na-Arsenic) Method	
	24 hours **	120 µg/m <sup>3</sup>	– Gas phase Chemiluminescence	



Table - II

Category	Pollutant	Time weighted average	Concentration in Ambient Air	Method of Measurement
1	2	3	4	5
<b>II</b> <b>Existing Coal Mines</b> (Which commenced operation prior to the date of publication of this notification)	Suspended Particulate Matter (SPM)	Annual Average * 24 hours **	430 $\mu\text{g}/\text{m}^3$ 600 $\mu\text{g}/\text{m}^3$	– High Volume Sampling (Average flow rate not less than 1.1 $\text{m}^3/\text{minute}$ )
	Respirable Particulate Matter (size less than 10 $\mu\text{m}$ ) (RPM)	Annual Average * 24 hours **	215 $\mu\text{g}/\text{m}^3$ 300 $\mu\text{g}/\text{m}^3$	– Respirable Particulate Matter sampling and analysis
	Sulphur Dioxide ( $\text{SO}_2$ )	Annual Average * 24 hours **	80 $\mu\text{g}/\text{m}^3$ 120 $\mu\text{g}/\text{m}^3$	– Improved West and Gaeke method Ultraviolet fluorescence
	Oxide of Nitrogen as $\text{NO}_2$	Annual Average * 24 hours **	80 $\mu\text{g}/\text{m}^3$ 120 $\mu\text{g}/\text{m}^3$	– Jacob & Hochheiser Modified (Na-Arsenic) Method – Gas phase Chemiluminescence

**Note:**

\* Annual Arithmetic mean for the measurements taken in a year, following the guidelines for frequency of sampling laid down in clause 2.

\*\* 24 hourly / 8 hourly values shall be met 92% of the time in a year. However, 8% of the time it may exceed but not on two consecutive days.

Unauthorised construction shall not be taken as a reference of nearest residential or commercial place for monitoring.

In case any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified under schedule VII shall be applicable.

**Frequency of Sampling**

- Air quality monitoring at a frequency of once in a fortnight at the dust generating sources given in clause 1 shall be carried out.
- As a result of monthly monitoring, if it is found that the value of the pollutant is less than 50% of the specified standards for three consecutive months, then the sampling frequency may be shifted to two days in a quarter year (3 months).
- In case, the value has exceeded the specified standards, the air quality sampling shall be done twice a week. If the results of four consecutive weeks indicate that the concentration of pollutants is within the specified standards, then fortnight monitoring may be reverted to.



## 2. Effluent Standards

The standards for effluent discharge into sewer or stream or land, are given below:

PH	:	5.5 to 9.0
Chemical Oxygen Demand (COD)	:	250 mg/l
Total Suspended Solids (TSS)	:	100 mg/l 200 mg/l (Land for irrigation)
Oil & Grease (O & G)	:	10 mg/l

*(Monitoring frequency of these parameters shall be once in a fortnight)*

**Optional parameters:** All other parameters indicated in the general standards for discharge of environment pollutants under Schedule VI, shall be in addition to the effluent standards specified under clause 3.

*(Monitoring frequency shall be once in a year for the optional parameters)*

## 3. Noise Level Standards

Time duration : 6.00 AM - 10.00 PM    10.00 PM - 6.00 AM

Noise level : Leq 75 dB(A)                      Leq 75 dB(A)

*(Monitoring frequency for noise level shall be once in a fortnight)*

Occupational exposure limit of noise specified by Director General of Mines Safety (DGMS) shall be complied with by the local mines.

\*\*\*\*

২৫/১১/১৩

(1)



#### 1.66.0 STANDARDS AND GUIDELINES FOR CONTROL OF NOISE POLLUTION FROM STATIONARY DIESEL GENERATOR (DG) SETS.

##### (A) Notes standards for DG sets (15-500KVA)

The total sound power level LW of DG set should less than  $94 + 10 \log 10\text{KVA}$ , dB (A), at the manufacturing stage, whether; KVA is the nominal power rating of a DG set.

This level should fall by 5dB (A) every five years, till 2007, i.e. in 2002 and then in 2007.

##### (B) Mandatory Acoustic enclosure/Acoustic treatment of room for stationary DG sets (5KVA and above):

Noise from the DG set should be controlled by providing an acoustic enclosure on by treating the room acoustically.

The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion Loss or for meeting the ambient noise standards, which ever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion Loss may be done at different points at 0.5 from the acoustic enclosure/room, and then averaged. (See the Schematic Diagram).

The DG set should also be provided with proper exhaust muffler with Insertion Loss of minimum 25 dB (A).

##### Guidelines for the manufacturers Users of DG sets 5KVA and above:

- The manufacture should offer to the user a standard acoustic enclosure of 25dB (A). Insertion Loss and also a suitable exhaust muffler with Insertion Loss of 25dB (A).
- The user should make efforts to bring down the noise levels due to the DG set, outside his premises, within the ambient noise requirements by proper siting and control measures.
- The manufacturer should furnish noise power levels of the unsalaried DG sets as per standards prescribed under (A).
- The total sound power level of a DG set, at the user's and, shall be within 2dB(A) of the total sound power level of the DG set, at the manufacturing stage, as prescribed under (A).
- Installation of DG set must be strictly in compliance with the recommendation of the DG set manufacture.
- A proper routines and preventive maintenance procedure for the DG set manufacturer which would help prevent noise levels of the DG set from deteriorating with use.

#### 2.44.0 NOISE (AMBIENT STANDARDS)

Area Code	Category of Area	Limit in dB (A) Leq.	
		Day time	Night time
A.	Industrial area	75	70
B.	Commercial area	65	55
C.	Residential area	55	45
D.	Silence Zone	50	40

**Note – 1** : Day time is reckoned in between 6.00 A.M. and 9.00 P.M.

**Note – 2** : Night time is reckoned in between 9.00P.M. and 6.00 A.M.

**Note – 3** : Silence zone is defined as areas up to 100 meters around such premises as hospitals, educational institutions and courts. The silence zones are to be declared by the competent Authority.

**Note – 4** : Mixed categories of areas should be declared as one of the four above mentioned categories by the competent Authority and the corresponding standard shall apply.

**Source: EPA, 1986**  
**[GSR 7, dated Dec.22, 1998]**



Source: EPA, Notification  
[GSR 1063 (E), dated Dec., 26, 1998]

### 3.22.0 DIESEL GENERATOR SETS : STACK HEIGHT

1. The minimum stack height to be provided with each generator set shall be worked out as per the following formula: -  $H = h + 0.2 \sqrt{\text{KVA}}$ , where H = Total height of stack in meter.

h = Height of the building in meters where generator set is installed.

KVA = Total generator capacity.

Adequate fire fighting measures have to be provided by the occupier of the premises. Based on the above formula the minimum stack height to be provided with different range of generator sets may be categories as follows:

Range of Generator sets	Minimum Stack Height
50 KVA	Ht. of the building + 1.5 metre.
50 - 100 KVA	Ht. of the building + 2.0 metre.
100 - 150 KVA	Ht. of the building + 2.5 metre.
150 - 200 KVA	Ht. of the building + 3.0 metre.
200 - 250 KVA	Ht. of the building + 3.5 metre.
250 - 300 KVA	Ht. of the building + 3.5 metre.

Similarly for higher KVA rating a stack height can be worked out using the above formula.

Source : Evolved by CPCB  
[Emission Regulations Part-IV: COINDS/26 1986-87]

#### 4. A .32.0 Part – C

Sl. No. 1 Stack Gas : PM – 150  $\mu\text{g}/\text{Nm}^3$

#### B. Ambient Air Standards:

Residential Area	Industrial Area	Sensitive Area
SO <sub>2</sub> : 80* $\mu\text{g}/\text{m}^3$	120* : $\mu\text{g}/\text{m}^3$	30* : $\mu\text{g}/\text{m}^3$
NO <sub>2</sub> : 80* $\mu\text{g}/\text{m}^3$	120* : $\mu\text{g}/\text{m}^3$	30* : $\mu\text{g}/\text{m}^3$
CO : 2.0** $\mu\text{g}/\text{m}^3$	5.0** : $\mu\text{g}/\text{m}^3$	1.0** : $\mu\text{g}/\text{m}^3$
*24 hourly; ** 8 hourly		

#### 5. SCHEMATIC DIAGRAM OF D.G. SET IN AN ACOUSTIC ENCLOSURE No. Process/71/1998-99.

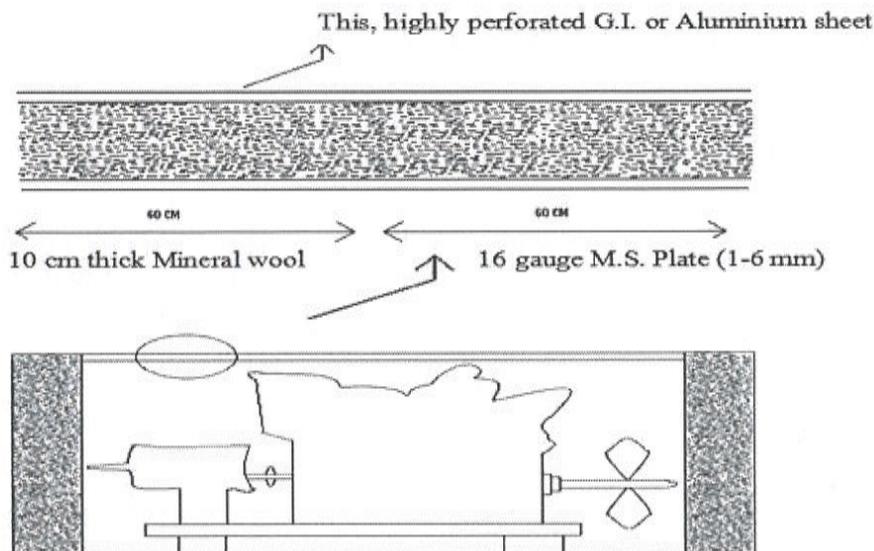


Fig. 4 Schematic Diagram of the DG set in an Acoustic Enclosure

Air required for the ventilation and breathing of the engine will have to be provided by means of intake louvers and exhaust louvers (called parallel baffle mufflers) projecting out of the enclosure.

*mr. J. 43*  
(Shantanu Kr. Dutta)  
Member Secretary  
Pollution Control Board, Assam



**MINISTRY OF ENVIRONMENT AND FORESTS NOTIFICATION**

**New Delhi, the 16th November, 2009**

G.S.R. 826(E).— In exercise of the powers conferred by section 6 and section 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Seventh Amendment Rules, 2009.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986 (hereinafter referred to as the said rules), in rule 3, in sub-rule (3B), for the words, brackets, figures and letters, "in columns (3) to (5) of Schedule VII", the words, brackets, figures and letters "in columns (4) and (5) of Schedule VII" shall be substituted.
3. For Schedule VII to the said rules and entries relating thereto, the following Schedule and entries shall be substituted, namely:—

**[SCHEDULE VII]**

**[Sec rule 3(3B)]**

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual* 24 hours**	50 80	20 80	- Improved West and Gaeke - Ultraviolet fluorescence
2	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual* 24 hours**	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particular Matter (size less than 10 µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation



(1)	(2)	(3)	(4)	(5)	(6)
5	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb) µg/m <sup>3</sup>	Annual* 1 hour**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon
7	Carbon Monoxide(CO) mg/m <sup>3</sup>	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia(NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 hour**	100 400	100 400	- Chemiluminescence - Indophenol blue method
9	Benzene (C <sub>5</sub> H <sub>5</sub> ) µg/m <sup>3</sup>	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(α) Pyrene(BaP) – particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	- AAS ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m <sup>3</sup>	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**Note.**— Whenever and wherever monitoring results on two constitutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation".

[F.No –Q-15017/43/2007-CPW]  
RAJNEESH DUBE, Jt. Secy.

**Note.**— The principal rules were published in the Gazette of India, Extraordinary vide number S.O.844(E), dated the 19<sup>th</sup> November, 1986; and subsequently amended vide numbers S.O. 433(E), dated the 18<sup>th</sup> April, 1987; G.S.R. 176 (E) dated the 2<sup>nd</sup> April 1996; and were recently amended vide numbers G.S.R. 97(E), dated the 18<sup>th</sup> February, 2009; G.S.R. 149(E), dated the 4<sup>th</sup> March, 2009; G.S.R 512(E), dated the 9<sup>th</sup> July, 2009; G.S.R. 543(E), dated the 22<sup>nd</sup> July, 2009; G.S.R. 595(E), dated the 21<sup>st</sup> August, 2009; and G.S.R. 794(E), dated the 4<sup>th</sup> November, 2009.

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